DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 06/81-ALC2/2021 DATED 11.08.2020 (Held on 25.08.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 06/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 11.08.2020) held on 25.08.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

i. Draft Minutes of Meeting No. 05/81 scheduled for 16.07.2020 and held on 28.07.2020 were circulated among all the members of the Committee on 10.08.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 17.08.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:1/23/81-ALC2/2017**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00500/AM18/ **HQ E-office Computer No.: 23265**	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	
	Decision: The Committee considered the case as per the agenda and noted that Policy Interpretation Committee in its meeting held on 09.06.2020 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.DES-2/BHEL/PEM-1-2019-HEI-Part(4) email dated 07.09.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

2	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case in details and the Committee directed the representatives to furnish following information as per the advice of Consultant (TEC-3): 1. Item of import and its quantity, if there is any deviation from AA whether AA has been amended if so details thereof. 2. Drawing of export product. 3. Sl. No. 5 of the Standard Deficiency Format. 4. Drawing of components to be fabricated from each of imported raw material with calculation of wastage. 5. Plate/sheet layout with all dimension & calculation of wastage. The case stands deferred.			

3	**Case No.:362/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Action By: DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of applicant's reply was forwarded to DHI via email dated 07.08.2020 for examination of the case. However, DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

4	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained that 50% of their requirement has only been proposed for import and balance is to be procured indigenously. However, it was not shown requirement of indigenous import in their application. Hence, the Committee directed the representatives to furnish following information as per the advice of Consultant (TEC-3): 1. To submit revise application and give complete details of export & import and indigenous inputs along with economic viability. 2. Process of manufacturing with stage-wise wastage. The case stands deferred.			

5	**Case No.:82/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 02.03.2020 followed by a reminder on 20.05.2020 and 03.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

6	**Case No.:5/10/81-ALC2/2018**	Party Name: MODISON METALS LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by DHI was sent to the applicant via email dated 03.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

7	**Case No.:124/10/81-ALC2/2018**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by DHI was sent to the applicant via email dated 03.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

8	**Case No.:378/14/81-ALC2/2018**	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant via email dated 03.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred			

9	**Case No.:284/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. To provide correct details as length and per unit weight details given in reply and in AA are not matching. The case stands deferred.			

10	**Case No.:298/14/81-ALC2/2018**	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Action By: Section
	Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case. However, nobody was attended personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunities to the applicant for personal hearing in the forthcoming NC meeting. The case stands deferred.			

11	**Case No.:86/2/81-ALC2/2019**	Party Name: SATURN INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/01172/AM19/ **HQ E-office Computer No.: 23302**	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per comments Consultant (TEC-3) considering reply dated 27.01.2020 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74091900	Copper Sheet 2.5 MM	2120 Kgs
2	74091900	Copper Sheet 3.0 MM	853 Kgs
3	74091900	Copper Sheet 2.0 MM	20535 Kgs

RA concerned may take suitable consequential action accordingly.

12	**Case No.:22/18/81-ALC2/2019**	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. The applicant via email dated 05.06.2020 requested for some more time to submit the requisite information. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

13	**Case No.:1/3/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Action By: Applicant/MeitY

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 25.09.2019 followed by a reminder on 14.01.2020 & 17.05.2020. It was further noted that MeitY also reminded to the applicant on 24.07.2020 for submitting the requisite information. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments.

The case stands deferred.

14	**Case No.:6/3/81-ALC2/2019**	Party Name: C. L.GUPTA EXPORTS LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File/:01/81/050/00026/AM20 **HQ E-office Computer No.:** 23092	RLA File :29/24/040/00001/AM20 /	Lic.No/Date:2910025392 16.04.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 17.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	Handicraft Artware of S.S. Steel (1 Pcs=1.15 Kg)	33224 Number	72199090	Cold Rolled Stainless Steel Coil 0.70 Mm 430 Grade (Megnatic)	101.32 MT inclusive of 18% **(@15% for item No. 1 + @20.5% for item No. 2)** wastage after 1/3rd recovery
73269099	Handicraft Artware of S.S. Steel (1 Pcs= 0.600 Kg)	79278 Number			

RA concerned may take suitable consequential action accordingly.

15	**Case No.:7/3/81-ALC2/2019**	Party Name: C. L. GUPTA EXPORTS LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00027/AM20/ **HQ E-office Computer No.: 23091**	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 17.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	Handicraft Artware of S. S. Steel (1pcs = 2.800 Kg)	14532 Number	72199090	Cold Rolled Stainless Steel Coil 0.90 mm 430 Grade (Magnetic)	108.36 MT inclusive of 15.5% **(@ 18.3% for item at Sl. No. 1 and @ 13.38% for item No. 2)** wastage after 1/3rd recovery
73269099	Handicraft Artware of S.S. Steel (1 Pcs = 1.720 Kg)	30876 Number			

RA concerned may take suitable consequential action accordingly.

16	**Case No.:17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019 followed by reminders on 14.01.2020, 20.05.2020 & 07.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

17	**Case No.:28/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00077/AM20/ **HQ E-office Computer No.: 23090**	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Action By: MSME
	Decision: The Committee considered the case as per the agenda and noted that MSME vide email dated 17.08.2020 has recommended the wastages on length bases. Consultant (TEC-3) informed that major process loss comes on thickness of pipe. Hence, the Committee decided to refer the case back to MSME to recommend the wastages on weight basis also. The case stands deferred.			

18	**Case No.:25/5/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Rejected**
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.11.2019 followed by reminders on 14.01.2020 & 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai. RA concerned may take suitable consequential action accordingly.			

19	**Case No.:144/14/81-ALC2/2019**	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a letter was sent to the applicant on 07.08.2020 for submitting a legible copy of application along with all the relevant documents. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting a legible copy of application for examination of the case. The case stands deferred.			

20	**Case No.:148/14/81-ALC2/2019**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 04.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

21	**Case No.:149/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020 & 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

22	**Case No.:151/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. SI. No.5 and 11 of the Standard Deficiency Format. The case stands deferred.			

23	**Case No.:152/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Action By: Applicant
	The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1) dated 11.08.2020 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. SI. No.5 and 11 of the Standard Deficiency Format. The case stands deferred.			

24	**Case No.:153/14/81-ALC2/2019**	Party Name: R R KABEL LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00251/AM20/ **HQ E-office Computer No.: 23304**	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per comments Consultant (TEC-3) considering reply dated 07.08.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444999	Solar cable - Low Smoke Zero Halogen insulated electric conductors not exceeding 1000 volts Net Content: Copper -90154.74 Kg,Tin ANODE-2788.29 Kg, Polymers Of Ethylene- 65570.10 Kg, Catalyst Masterbatch-3451.06 Kg.	2000 Kilometer	1	74081190	Copper Wire Rod	1.01Kgs/Kg content in the export product
			2	80030020	Tin Anode	1.01Kgs/Kg content in the export product
			3	39019090	Polyethylene	1.05Kgs/Kg content in the export product
			4	38159090	Catalyst Masterbatch **(silane crosslinkable polyethylene copolymer**)	1.05Kgs/Kg content in the export product

Note:

1. **Size & weight of export product as given in reply dated 07.08.2020 may be added in the description of export product.**
2. **The description of import item at Sl. No. 3 may be amended as "Polyethylene".**
3. **The words "silane crosslinkable polyethylene copolymer" may be added in the description of import item at Sl. No. 4.**
4. **Type of polyethylene to be imported should be same as used in export item.**

RA concerned may take suitable consequential action accordingly.

25	**Case No.:160/14/81-ALC2/2019**	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by reminders on 13.03.2020 & 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.
The case stands deferred.

26	**Case No.:159/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by reminders on 13.03.2020 & 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

27	**Case No.:163/14/81-ALC2/2019**	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00261/AM20 **HQ E-office Computer No.: 23762**	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 17.08.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73082900	Module Mounting Rail Assembly - 1.8mm	272250 Kgs	1	72104900	Hot Dipped Galvanised Steel Coils - 1.95 Mm	334867 Kgs inclusive of 23% wastage after 1/3rd recovery from scrap
2	73082900	Module Mounting Rail Assembly - 1.95mm	56000 Kgs	2	72104900	Hot Dipped Galvanised Steel Coils - 1.8 Mm	67760 Kgs inclusive of 21% wastage after 1/3rd recovery from scrap.

Note:

1. **Per unit weight of item of export at Sl. No. 1 is 0.99 Kg (gross weight of assembly 1.12 kg).**
2. **Per unit weight of item of export at Sl. No. 2 is 1.12 Kg (gross weight of assembly 1.25 kg).**

RA concerned may take suitable consequential action accordingly.

28	**Case No.:164/14/81-ALC2/2019**	Party Name: TPM DEPOT	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of DHI:

1. Catalogue/ Write-up of export item with specific application.
2. Sl. No. 4, 5 & 11 of the Standard Deficiency Format.
3. Calculation should be supported by Dimensional Engineering Drawing with relevant dimensions highlighted.
4. Detail catalogue/write-up and use of import item at Sl. No. 10, 53, 57 to 60 & 141 with their placement in export product.

The case stands deferred.

29	**Case No.:165/14/81-ALC2/2019**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00263/AM20/ **HQ E-office Computer No.: 23306**	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms on the recommendation of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made Of Stainless Steel Tubes (Net Content of Import item in Export Product 318.63 Kgs)	318.630 Kgs	73069090	17-7PH Stainless Steel Tubing Material	1.015 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

30	**Case No.:167/14/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00265/AM20/ **HQ E-office Computer No.: 23086**	RLA File :02/24/040/00098/AM20	Lic.No/Date:0210209466 30.09.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by MSME via email dated 17.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingot Purity 99.97% & Above	500 MT	78019920	Remelted Lead Ingot	517.60 MT inclusive of 2% wastage

Note: a. Maximum lead content in import is 98.5%.
b. The applicant should import relevant item only.

RA concerned may take suitable consequential action accordingly.

31	**Case No.:166/14/81-ALC2/2019**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case in details and the Committee directed the representatives to submit the reply of deficiencies as raised by Consultant (SKB) in Meeting No. 03/81 dated 27.05.2020. The case stands deferred.			

32	**Case No.:4/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Rejected**
	HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019, 13.03.2020 & 05.08.2020. However, no information has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

33	**Case No.:5/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Sl. No. 3, 4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

34	**Case No.: 6/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Sl. No. 3, 4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

35	**Case No.:3/15/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by reminder on 05.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

36	**Case No.:1/15/81-ALC2/2019**	Party Name: YASH METAL IMPEX PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Rejected**
	HQ File :01/81/050/00270/AM20/ **HQ E-office Computer No.: 23768**	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019, 13.03.2020 & 23.05.2020. The applicant vide email dated 26.05.2020 requested for more time to furnish the requisite information. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

37	**Case No.: 8/15/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00277/AM20/ **HQ E-office Computer No.: 23308**	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 05.08.2020 as under:

Export Items:

1. The following words may be added in the description of export item at Sl. No. 1 & 2 "Coating thickness (i) Epoxy Power-150micron (ii) Adhesive - 200 micron (iii) Polyethylene-1.45 mm and total surface area to be coated-58789 Sq. Mtr."
2. The following words may be added in the description of export item at Sl. No. 3 "Coating thickness (i) Epoxy Power-150micron (ii) Adhesive - 200 micron (iii) Polyethylene-1.65 mm and total surface area to be coated-21327 Sq. Mtr."

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.20 MT/MT content in the export product at Sl. No. 1 to 3 as per **SION C-797.**
2. Quantity of import item at Sl. No. 2 (Relevant Epoxy Powder) may be allowed as applied.
3. Quantity of import item at Sl. No. 3 (Relevant Adhesive) may be allowed as 18187 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed as 132151 Kgs.
5. Quantity of import item at Sl. No. 5 may be allowed as applied with value restricted upto 0.75% of FoB value of export product of export items at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 6 may be allowed as 1.20 MT/MT content in the export product at Sl. NO. 4 & 5 as per SION C-797.

Note: Grade & thickness of steel to match in import & export

RA concerned may take suitable consequential action accordingly.

38	**Case No.:11/15/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00280/AM20/ **HQ E-office Computer No.: 23309**	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Action by : Section

Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination and comments.

The case stands deferred.

39	**Case No.:15/15/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA) PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00284/AM20/ **HQ E-office Computer No.: 23310**	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85177090	Mobile Window (3636600 Pcs) Made Out Of Hard Coated Acrylic Sheet Duly Printed & Laminated (0.70 To 1.50 Mm)	15000 Kgs	39162019	Acrylic Sheet (**1200 mm by 1650 mm**)	1.05 Kgs/Kg content in the export product

Note: Size of import item should be 1200 mm by 1650 mm.

RA concerned may take suitable consequential action accordingly.

40	**Case No.:16/15/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00285/AM20/ **HQ E-office Computer No.: 23311**	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 24.08.2020 given by Consultant (SKB). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

41	**Case No.:1/18/81-ALC2/2019**	Party Name: MODISON METALS LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and DHI informed that the applicant's reply is incomplete as the applicant again sent the same reply dated 12.03.2020 via email dated 07.08.2020. Therefore, the Committee decided to give last opportunity to the applicant to furnish the following information point-wise as per comments of DHI: 1. To provide export quantity in number in addition to quantity in weight. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. 3. The calculation of the export product should be supported by the dimensional drawing. The case stands deferred. The case stands deferred.			

42	**Case No.:2/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per Comments of Consultant (TEC-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. SI. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

43	**Case No.:5/18/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by a reminder on 05.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

44	**Case No.:3/18/81-ALC2/2019**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00297/AM20/ **HQ E-office Computer No.:** 23084	RLA File :32/24/040/00069/AM20/	Lic.No/Date:3210079201 01.11.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by MSME via email dated 11.08.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	78011000	Lead Ingots 99.97% Purity Min	283 MT	1	78020010	Lead Scrap namely ISRI Radio, Racks, Relay, Ropes & Roses	299.98 MT inclusive of 6% wastage (**Taking cue from SION C-1195)**
2	78011000	Lead Ingots 99.97% Purity Min	1125 MT	2	85481020	Lead Scrap as per ISRI code Rains	3734 MT inclusive of 7% wastage
3	78019990	"Lead Alloy in the form of Ingots (Lead Calcium Alloy)"	500 MT				
4	78019100	"Lead Alloy in the form of Ingots (Lead Antimony Alloy)"	250 MT				

Note:

1. **Lead content in lead alloy is 99%.**
2. **Average lead content in RAINS is 53.50%.**
3. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

45	**Case No.: 9/18/81-ALC2/2019**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Action By: Section

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2020 for examination of the case. However, MeitY vide email dated 25.08.2020 informed that the copy of application was not received by MeitY. Therefore, the Committee decided to send again a copy of application to MeitY for examination of the case.
The case stands deferred.

46	**Case No.:12/18/81-ALC2/2019**	Party Name: UNIVERSAL CABLES LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00306/AM20/ **HQ E-office Computer No.: 23085**	RLA File :11/24/040/00003/AM20/	Lic.No/Date:1110028635 07.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/352/2019-TSW dated 24.07.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

47	**Case No.:13/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00307/AM20/ **HQ E-office Computer No.:** 23083	RLA File :05/23/040/00307/AM20/	Lic.No/Date:0510412430 08.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 13.08.2020 as under: **Export Items:** The following words may be added in the description of export item added "(**a) Adhesive coating thickness on all pipes 270 micron (b) Polyethylene coating thickness & corresponding surface area to be coated (i) 6989.983 sq. mtr. for 2080 micron (ii) 96946.310 sq. mtr. for 2580 micron & (iii) 9410.897 sq.mtr. for 3080 micron"** **Import Items:** 1. Quantity of import item at Sl. No. 1 may be allowed **as applied** with value restricted upto 0.5% of FOB value. 2. Quantity of import item at Sl. No. 2 (**Relevant adhesive**) may be allowed as 34.664 MT. 3. Quantity of import item at Sl. No. 3 (**Relevant Polyethylene**) may be allowed as 320.645 MT. 4. Quantity of import item at Sl. No. 4 (**Relevant Sintered powder**) may be allowed as 1.05 Kgs/Kg content in the export product. 5. Quantity of import item at Sl. No. 5 (**Relevant wiremesh**) may be allowed as 1.02 Kgs/Kg content in the export product. 6. Quantity of import item at Sl. No. 6 (**OPC Cement**) may be allowed as 1.05 Kgs/Kg content in the export product. 7. Quantity of import item at Sl. No. 7 may be allowed **as per GN-4**. RA concerned may take suitable consequential action accordingly.			

48	**Case No.:14/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00308/AM20/ **HQ E-office Computer No.:** 23082	RLA File :05/23/040/00303/AM20/	Lic.No/Date:0510412438 08.11.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 13.08.2020 as under:

Export Items:
The following words may be added in the description of export item "**Coating thickness (a) Epoxy 150 micron (b) Adhesive 300 micron (b) Polyethylene & corresponding surface area to be coated (i) 8476.629 sq. mtr. for 2050 micron (ii) 14212.759 sq. mtr. for 2550 micron & (iii) 7214.350 sq.mtr. for 3050 micron**"

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed **as applied** with value restricted upto 0.5% of FOB value.
2. Quantity of import item at Sl. No. 2 (**Relevant Epoxy Powder**) may be allowed as 7.67MT.
3. Quantity of import item at Sl. No. 3 (**Relevant adhesive**) may be allowed as 9.10MT.
4. Quantity of import item at Sl. No. 4 (**Relevant Polyethylene**) may be allowed as 81.32MT.
5. Quantity of import item at Sl. No. 5 (**Relevant Sintered powder**) may be allowed as 1.05 Kgs/Kg content in the export product.
6. Quantity of import item at Sl. No. 6 (**Relevant wiremesh**) may be allowed as 1.02 Kgs/Kg content in the export product.
7. Quantity of import item at Sl. No. 7 (**OPC Cement**) may be allowed as 1.05 Kgs/Kg content in the export product.
8. Quantity of import item at Sl. No. 8 may be allowed as per **GN-4**.

RA concerned may take suitable consequential action accordingly.

49	**Case No.:19/18/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00313/AM20/ **HQ E-office Computer No.: 23081**	RLA File :02/24/040/00117/AM20/	Lic.No/Date:0210209544 13.11.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 25.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	Antimonial Lead Ingot 2.75% (Lead Antimonial Alloy)	200 MT	78019920	Remelted Lead Block / Ingot	202.44 MT inclusive of 2% wastage

Note:

1. **Maximum percentage of lead in import item is 98%.**
2. **The applicant should import relevant items only**.

RA concerned may take suitable consequential action accordingly

50	**Case No.:16/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. SI. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

51	**Case No.:20/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. SI. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

52	**Case No.:17/18/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

53	**Case No.:21/18/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00315/AM20/ **HQ E-office Computer No.: 23372**	RLA File :04/24/040/00128/AM20/	Lic.No/Date:0410166275 15.11.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 25.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	2280684 Kgs	74040012	Copper Wire Scrap as per ISRI Code Druid	5814310 Kgs inclusive of 3% wastage

Note:

1. **Average Copper content in import item is 40.39%.**
2. **Average copper content in export item is 99.97%.**
3. **The applicant should import relevant items only**.

RA concerned may take suitable consequential action accordingly.

54	**Case No.:23/18/81-ALC2/2019**	Party Name: DEWAN & SONS	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020 & 09.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.
The case stands deferred

55	**Case No.: 27/18/81-ALC2/2019**	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00321/AM20 **HQ E-office Computer No.: 23313**	RLA File :02/24/040/00121/AM20/	Lic.No/Date:0210209560 21.11.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME dated 24.08.2020:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingot 99.97% Purity	250 MT	78019920	Remelted Lead Ingot	257.50MT inclusive of 1.5% wastage
78019100	Anitimonial Lead (Lead Antimonial Alloy)	250 MT	78019920	Remelted Lead Ingot	251.12 MT inclusive of 2% wastage

Note:

1. **Percentage of lead in export item at Sl. No. 2 is 97%.**
2. **Maximum percentage of lead in import is 98.50%.**
3. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

56	**Case No.:31/18/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00325/AM20/	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 05.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred

57	**Case No.:32/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00326/AM20/ **HQ E-office Computer No.: 23080**	RLA File :05/23/040/00317/AM20/	Lic.No/Date:0510412635 25.11.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 13.08.2020 as under:

Export items:

The following words may be added in the description of the export item "**Coating thickness of Epoxy powder 525 micron for base coat & 115 micron for rough coat & corresponding surface area to be coated 15094.225 Sq. Mtr**."

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed **as applied** with value restricted upto 0.2% of Fob value.
2. Quantity of relevant import item at Sl. No. 2 (**epoxy powder for base coat**) may be allowed as 13.67MT.
3. Quantity of relevant import item at Sl. No. 3 (**epoxy powder for rough coat**) may be allowed as 3 MT.
4. Quantity of relevant import item at Sl. No. 4 (**wire mesh**) may be allowed as 1.02 Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No. 5 (**OPC Cement**) may be allowed as 1.05 Kgs/Kg content in the export item.
6. Quantity of import item at Sl. No. 6 may be allowed as per **GN-4**.

RA concerned may take suitable consequential action accordingly

58	**Case No.:36/18/81-ALC2/2019**	Party Name: AKSHAY ALUMINIUM ALLOYS (P) LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00330/AM20/ **HQ E-office Computer No.: 23763**	RLA File :05/23/040/00331/AM20/	Lic.No/Date:0510412654 26.11.2019	

Decision: The Committee considered the case as per agenda. The Committee observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee asked the technical authorities to provide more clarity on the serial number to be applicable in the current case. The matter was discussed in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Containing Net Aluminium - 445350 KG. Silicon - 47100 KG., Copper - 7550 KG (Aluminium - 89.07%, Silicon - 9.42% and Copper - 1.51%)	500000 Kgs	1	76020010	**Aluminium Scrap**	**As per SION C-3**
			2	28046900	**Silicon Metal**	**As per SION C-3**
			3	74040012	**Copper Scrap**	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

59	**Case No.:37/18/81-ALC2/2019**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00331/AM20/ **HQ E-office Computer No.: 23764**	RLA File :05/24/040/00505/AM20/	Lic.No/Date:0510412655 26.11.2019	

Decision: The Committee considered the case as per agenda. The Committee observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee asked the technical authorities to provide more clarity on the serial number to be applicable in the current case. The matter was discussed in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Containing Net Aluminium - 445350 KG, Silicon - 47100 KG , Copper - 7550 KG (Aluminium-89.07%, Silicon-9.42%, Copper-1.51%)	500000 Kgs	1	76020010	Aluminium Scrap	**As per SION C-3**
			2	28046900	Silicon Metal	**As per SION C-3**
			3	74040012	Copper Scrap	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

60	**Case No.:33/18/81-ALC2/2019**	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00327/AM20/ **HQ E-office Computer No.: 23314**	RLA File :31/83/040/00112/AM20/	Lic.No/Date:3110067607 26.11.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2020 given by Consultant (SKB). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

61	**Case No.:34/18/81-ALC2/2019**	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00328/AM20/ **HQ E-office Computer No.:** 23315	RLA File :31/83/040/00113/AM20/	Lic.No/Date:3110067608 26.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2020 given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

62	**Case No.:35/18/81-ALC2/2019**	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00329/AM20/ **HQ E-office Computer No.:** 23317	RLA File :31/83/040/00111/AM20/	Lic.No/Date:3110067609 26.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2020 given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

63	**Case No.:39/18/81-ALC2/2019**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00333/AM20/	RLA File :07/24/040/00199/AM20/	Lic.No/Date:0710115756 27.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda. The Committee noted that the applicant was attended personal hearing in Meeting No. 05/81 held on 28.07.2020 for similar cases. Hence, the Committee decided to seek from the applicant to furnish the following information as per advise of the representative of MSME: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.			

64	**Case No.:42/18/81-ALC2/2019**	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00336/AM20/ **HQ E-office Computer No.: 23318**	RLA File :32/21/040/00166/AM20/	Lic.No/Date:3210079262 29.11.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by DHI as under:

1. Quantity of import item at Sl. No. 28 to 37, 59 to 61, 148 &149 may be allowed at 1.01 Meters/Meter in export product.
2. Quantity of rest of the import item may be allowed under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

65	**Case No.:43/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00337/AM20/ **HQ E-office Computer No.: 23072**	RLA File :05/23/040/00333/AM20/	Lic.No/Date:0510412749 03.12.2019	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 14.08.2020 as under:

Export Items:
The following words may be added in the description of the export item at Sl. No. 1: "CS LSAW 3 LPE coated pipes & surface area to be coated 14009.098 Sq. Mtr. Coating thickness (i) Epoxy 100 micron (ii) Adhesive 250 micron (iii)Polyethylene 3150 micron

Import Items:

1. Description & quantity of import items at Sl. No. 1 & 8 may be allowed as per Sl. No.1 of SION C-593.
2. The quantity of import item at Sl. No. 2 i.e. welding wire may be allowed as 4 Kgs/MT of export item.
3. Quantity of import item at Sl. No. 3 to 5 may be allowed **as applied** and value restricted up to 1% of FoB value of export item at Sl. No. 1.
4. Quantity of import item at Sl. No. 6 i.e. **relevant adhesive** may be allowed as 3.7 MT.
5. Quantity of import item at Sl. No. 7 i.e. **Polyethylene** may be allowed as 53.26 MT.
6. Quantity of import item at Sl. No. 9 i.e**. Welding Wire** may be allowed as 4.00 Kgs/MT of export item at Sl. No. 2.
7. Quantity of import item at SL. No. 10 & 11 may be allowed **as applied** and value restricted up to 1% of FoB value of export item at Sl. No. 2.

Note: Grade & thickness of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

66	**Case No.:45/18/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00339/AM20/	RLA File :03/94/040/00675/AM20/	Lic.No/Date:0310833218 04.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments of Consultant (TEC-3): 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. 2. Drawing/diagram of blank with dimensions of each export product. 3. Copy of Advance Authorization. The case stands deferred			

67	**Case No.:2/21/81-ALC2/2019**	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00377/AM20/	RLA File :31/83/040/00119/AM20/	Lic.No/Date:3110067639 30.12.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments of Consultant (TEC-3): 1. Specific use of each import item in export product. 2. To provide clarification for., why items of import are mentioned as parts of transformer while export product is a terminal box. 3. Sl. No. 8 & 9 of the Standard Deficiency Format. The case stands deferred.			

68	**Case No.:4/21/81-ALC2/2019**	Party Name: KUNJ FORGINGS PVT.LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00379/AM20/	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments of MSME: 1. To provide per unit weight of export product. 2. Manufacturing process with material balancing and step-wise wastage The case stands deferred.			

69	**Case No.:6/21/81-ALC2/2019**	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00381/AM20/	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred			

70	**Case No.:11/21/81-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00386/AM20/	RLA File :05/23/040/00391/AM20/	Lic.No/Date:0510413205 03.01.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020 followed by reminders 22.05.2020 & 06.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

71	**Case No.:15/21/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00390/AM20/	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

72	**Case No.:1/24/81-ALC2/2019**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00438/AM20/	RLA File :34/24/040/00220/AM20/	Lic.No/Date:3410045891 19.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.03.2020 followed by reminders 24.05.2020 & 06.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

73	**Case No.:2/24/81-ALC2/2019**	Party Name: GOLD METAL EXTRUSION	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00439/AM20/	RLA File :24/24/040/00056/AM20/	Lic.No/Date:2410043023 20.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

74	**Case No.:3/24/81-ALC2/2019**	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00440/AM20/	RLA File :56/24/040/00037/AM20/	Lic.No/Date:5610005825 20.02.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

75	**Case No.:4/24/81-ALC2/2019**	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00441/AM20/	RLA File :02/24/040/00189/AM20/	Lic.No/Date:0210209779 20.02.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to DPIIT via email dated 18.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

76	**Case No.:8/24/81-ALC2/2019**	Party Name: AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00445/AM20/ **HQ E-office Computer No.:** 23319	RLA File :05/23/040/00448/AM20/	Lic.No/Date:0510413681 21.02.2020	

Decision: The Committee considered the case as per agenda. The Committee observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee asked the technical authorities to provide more clarity on the serial number to be applicable in the current case. The matter was discussed in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Containing Net Aluminium-178140.00 Kg, Silicon-18840.00 Kg, Copper- 3020.00 Kg (Aluminium-89.07%, Silicon-9.42% And Copper-1.51%)	200000 Kgs	1	76020010	**Aluminium Scrap**	**As per SION C-3**
			2	28046900	**Silicon Metal**	**As per SION C-3**
			3	74040012	**Copper Scrap**	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

77	**Case No.:7/24/81-ALC2/2019**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00444/AM20/ **HQ E-office Computer No.: 23069**	RLA File :05/23/040/00446/AM20/	Lic.No/Date:0510413680 21.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) dated 16.08.2020 as under:

1. Quantity of import item at Sl. No. 1 & 10 may be allowed as 1.01 Kgs/Kg content in export product.
2. Quantity of import items at Sl. No. 2 to 4, 8 & 9 may be allowed as 1.05 Kgs/Kg content in export product.
3. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Kgs/Kg content in export product.
4. Quantity of import item at Sl. No. 6 may be allowed as 1.01 Kgs/Kg content in the export product. The words "**Copper foil**" may be **deleted** from the description of import item.
5. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Sq. Mtr/Sq. Mtr content in the export product.

RA concerned may take suitable consequential action accordingly.

78	**Case No.:5/24/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00442/AM20/	RLA File :09/24/040/00571/AM20/	Lic.No/Date:0910068506 21.02.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments of DHI:

1. Specific use of Aluminum sheets (item no 3) in export product with justification of quantity of import & wastage.

The case stands deferred.

79	**Case No.:6/24/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00443/AM20/	RLA File :09/24/040/00572/AM20/	Lic.No/Date:0910068507 21.02.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments of DHI:

1. Specific use of Aluminum sheets (item no 3) in export product with justification of quantity of import & wastage.
2. Calculation of painting material for import item at Sl. No. 5 & 6.

The case stands deferred.

80	**Case No.:9/24/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00446/AM20/ **HQ E-office Computer No.: 23323**	RLA File :02/24/040/00193/AM20/	Lic.No/Date:0210209788 24.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 25.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	Antimonial Lead Ingot 2.5 % / 3.20% / 2.75 % (Lead Antimony Alloy)	400 MT	78019920	Remelted Lead Block / Ingot	511.46 MT inclusive of 2% wastage

Note:

1. **Average lead content in export item (lead alloy) is 97%.**
2. **Maximum lead content in import item is 98.5%.**
3. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

81	**Case No.:13/24/81-ALC2/2019**	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00450/AM20/	RLA File :56/24/040/00038/AM20/	Lic.No/Date:5610005827 25.02.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

82	**Case No.:14/24/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00451/AM20/ **HQ E-office Computer No.: 23068**	RLA File :03/95/040/01118/AM20/	Lic.No/Date:0310835066 26.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) dated 16.08.2020 as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product.
2. Quantity of import items at Sl. No. 3 to 8, 11 to 19, 23 & 24 may be allowed as 1.05 Kgs/Kg content in the export product.
3. Quantity of import items at Sl. No. 20, 22 & 25 may be allowed as 1.01 Kgs/Kg content in the export product.
4. Quantity of import items at Sl. No. 9 & 21 may be allowed as 1.02 Kgs/Kg content in the export product.
5. Quantity of import item at Sl. No. 10 may be allowed as 4 % of steel to be galvanized.
6. Quantity of import items at Sl. No. 26 & 27 may be allowed as per packing policy.

Note:

1. **Sizes and weight given with application may be incorporated in the description of the export item.**
2. **Grade of steel to match in import & export**

RA concerned may take suitable consequential action accordingly.

83	**Case No.:11/24/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00448/AM20/ **HQ E-office Computer No.: 23066**	RLA File :04/24/040/00183/AM20/	Lic.No/Date:0410166565 26.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) dated 16.08.2020 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	8mm Continous Cast Copper Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

84	**Case No.:12/24/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00449/AM20/	RLA File :04/24/040/00184/AM20/	Lic.No/Date:0410166566 26.02.2020	Action By: Section
	Decision: The Committee considered the case as per agenda and noted the comments of Consultant (TEC-3) for import item at Sl. No. 1. For rest of the import items, the Committee decided to seek from the applicant to furnish the following information as per comment of Consultant (TEC-1): 1. Sl. No. 12 of the Standard Deficiency Format. 2. Generic name & catalogue of items at Sl. No. 2 to 8. 3. Justification for import of many types of insulating materials. The case stands deferred.			

85	**Case No.:15/24/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00452/AM20/	RLA File :02/24/040/00197/AM20/	Lic.No/Date:0210209796 27.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Percentage of lead in alloy. 2. Certificate of analysis of import item. The case stands deferred.			

86	**Case No.:18/24/81-ALC2/2019**	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00455/AM20/	RLA File :08/24/040/00382/AM20/	Lic.No/Date:0810147363 28.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Sl. No. 5 & 11 of Standard Deficiency Format. 2. To provide clarification for, why the import item at Sl. No. 3 & 4 are same. 3. To provide clarification for, total value of inputs (import + indigenous) is much higher than the value of export. The case stands deferred.			

87	**Case No.:16/24/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00453/AM20/	RLA File :52/24/040/00074/AM20/	Lic.No/Date:5210043347 28.02.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-3):

1. Calculations of requirement of each raw material with justification.

The case stands deferred.

88	**Case No.:17/24/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00454/AM20/ **HQ E-office Computer No.:** 23065	RLA File :03/94/040/01002/AM20/	Lic.No/Date:0310835137 02.03.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 14.07.2020 as under:

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage or as applied, whichever is lower
2	76011010	PRIMARY UNALLOYED ALLUMINIUM INGOTS/SOW/T-BARS	Net + 1% wastage or as applied, whichever is lower
3	39011090	XLPE COMPOUND	Net + 2.5% wastage or as applied, whichever is lower
4	29173200	Plasticiser (DOP)	Net + 2.5% wastage or as applied, whichever is lower
5	39041020	PVC RESIN	Net + 2.5% wastage or as applied, whichever is lower
6	40027000	EPDM	Net + 2.5% wastage or as applied, whichever is lower
7	38029019	CALCINED CLAY	Net + 2.5% wastage or as applied, whichever is lower
8	39013000	EVA CO-POLYMER	Net + 2.5% wastage or as applied, whichever is lower
9	28183000	ALUMINIUM HYDROXIDE	Net + 2.5% wastage or as applied, whichever is lower
10	39019000	POLYMERS OF ETHYLENE	Net + 2.5% wastage or as applied, whichever is lower

Note:

1. **Weight of cable may be incorporated in the description of export product as given in the applicant's reply letter dated 14.07.2020 (copy enclosed).**
2. **For import item at Sl. No.10, type of polymer to be imported will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

89	**Case No.:21/24/81-ALC2/2019**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00458/AM20/	RLA File :24/24/040/00060/AM20/	Lic.No/Date:2410043047 03.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for submitting the requisite information. The case stands deferred.			

90	**Case No.:2/3/81-ALC2/2020**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00501/AM21/	RLA File :03/95/040/00019/AM21/	Lic.No/Date:0310835853 25.04.2020	Action By: MeitY
	Decision: The Committee considered the case as per the agenda and noted that the applicant has directly sent the reply of deficiency letter to MeitY on 08.07.2020, 09.07.2020 & 24.07.2020. However, MeitY via email dated 25.08.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

91	**Case No.:4/3/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00503/AM21/ **HQ E-office Computer No.:** 23064	RLA File :03/94/040/01069/AM20/	Lic.No/Date:0310835975 26.04.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 08.08.2020 as under:

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 Mm Dia	Net + 1% wastage or as applied, whichever is lower
2	76011010	Primary Unalloyed Alluminium Ingots/ Sow/ T-Bars	Net + 1% wastage or as applied, whichever is lower
3	39011090	XLPE Compound	Net + 2.5% wastage or as applied, whichever is lower
4	29173200	Plasticiser (DOP)	Net + 2.5% wastage or as applied
5	39041020	PVC Resin	Net + 2.5% wastage or as applied
6	39019090	Semi Conducting Compound	Net + 2.5% wastage or as applied
7	39019090	Low Smoke Zero Halogen Compound (LSZH)	Net + 2.5% wastage or as applied
8	40027000	EPDM	Net + 2.5% wastage or as applied
9	38029019	Calcined Clay	Net + 2.5% wastage or as applied
10	28183000	Aluminium Hydroxide	Net + 2.5% wastage or as applied

Note: Weight of cable may be incorporated in the description of export product as given in the applicant's reply letter dated 08.08.2020 (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

92	**Case No.:3/3/81-ALC2/2020**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00502/AM21/	RLA File :03/95/040/00032/AM21/	Lic.No/Date:0310835959 26.04.2020	Action By: MeitY

Decision: The Committee considered the case as per the agenda and noted that the applicant directly has sent reply of deficiency letter to MeitY on 08.07.2020, 09.07.2020 & 24.07.2020. However, MeitY via email dated 25.08.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments.

The case stands deferred.

93	**Case No.:5/3/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00504/AM21/	RLA File :24/24/040/00002/AM21/	Lic.No/Date:2410043085 28.04.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter along with a request to submit complete set of application as raised by Consultant (SKB) was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for submitting the requisite information. The case stands deferred.			

94	**Case No.:6/3/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00505/AM21/ **HQ E-office Computer No.: 23071**	RLA File :07/24/040/00021/AM21/	Lic.No/Date:0710116386 29.04.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/32/2020-IPHW-MeitY dated 12.06.2020 as under: 1. Quantity of import items at Sl. No. 1 & 3 to 7 may be allowed on **net to net** basis with **zero wastage.** 2. Quantity of import items at Sl. No. 2 & 8 to 12 may be allowed on **net to net** basis with **accountability clause on nil wastage**. RA concerned may take suitable consequential action accordingly.			

95	**Case No.:7/3/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00506/AM21/ **HQ E-office Computer No.: 23070**	RLA File :07/24/040/00022/AM21/	Lic.No/Date:0710116387 29.04.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/33/2020-IPHW-MeitY dated 12.06.2020 as under: **1.** Quantity of import items at Sl. No. 1 & 3 to 15 may be allowed on **net to net** basis with **accountability clause.** **2.** Quantity of import items at Sl. No. 2 & 16 to 27 may be allowed as applied with **accountability clause on nil wastage**. RA concerned may take suitable consequential action accordingly.			

96	**Case No.:10/3/81-ALC2/2020**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00509/AM21/	RLA File :04/24/040/00005/AM21/	Lic.No/Date:0410166701 29.04.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for submitting the requisite information.

The case stands deferred.

97	**Case No.:8/3/81-ALC2/2020**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00507/AM21/ **HQ E-office Computer No.:** 23059	RLA File :56/24/040/00001/AM21/	Lic.No/Date:5610005860 29.04.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per advice/comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets **having minimum purity of 99.00%**	287 MT	74040012	Copper Scrap Druid **as per ISRI (Copper content in the range of 37 % to 65%)**	1.03 Kgs/Kg content in the export product

Note:

1. **The export item should have minimum purity of 99.00%.**

RA concerned may take suitable consequential action accordingly.

98	**Case No.:9/3/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00508/AM21/ **HQ E-office Computer No.:** 23057	RLA File :07/24/040/00029/AM21/	Lic.No/Date:0710116398 30.04.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/34/2020-IPHW-MeitY dated 12.06.2020 as under:

1. Quantity of import items at Sl. No. 1 & 3 to 7 may be allowed on **net to net** basis with **accountability clause.**
2. Quantity of import items at Sl. No. 2 & 8 to 14 may be allowed as applied with **accountability clause on nil wastage**.

RA concerned may take suitable consequential action accordingly.

99	**Case No.:13/3/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00512/AM21/ **HQ E-office Computer No.: 23060**	RLA File :03/95/040/00046/AM21/	Lic.No/Date:0310836051 01.05.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product.
2. Quantity of import items at Sl. No. 3 to 5 & 8 to 18 may be allowed as 1.05 Kgs/Kg content in the export product.
3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs/Kg content in the export product.
4. Quantity of import item at Sl. No. 7 may be allowed with 4% of steel to be galvanized.
5. Quantity of import items at Sl. No. 19 & 20 may be allowed **as per packing policy**.

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

100	**Case No.:15/3/81-ALC2/2020**	Party Name: R T JAIN & COMPANY	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00514/AM21/	RLA File :03/95/040/00037/AM21/	Lic.No/Date:0310836059 01.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

101	**Case No.:14/3/81-ALC2/2020**	Party Name: REEP INDUSTRIES PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00513/AM21/	RLA File :04/24/040/00008/AM21/	Lic.No/Date:0410166711 01.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 07.08.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for submitting the requisite information.

The case stands deferred.

102	**Case No.:11/3/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00510/AM21/ **HQ E-office Computer No.: 23050**	RLA File :03/95/040/00906/AM20/	Lic.No/Date:0310836042 01.05.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/7/2019-TSW dated 18.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

103	**Case No.:12/3/81-ALC2/2020**	Party Name: ZOBELE INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00511/AM21/	RLA File :03/95/040/01153/AM20/	Lic.No/Date:0310836043 01.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought certain information from the applicant vide email dated 09.06.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information as asked by MeitY. The case stands deferred.			

104	**Case No.:18/3/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00517/AM21/	RLA File :03/94/040/00001/AM21/	Lic.No/Date:0310836093 04.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. 2. Composition of insulating compound. 3. Name of specific polymer in item 4. The case stands deferred.			

105	**Case No.:19/3/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00518/AM21/	RLA File :03/94/040/00026/AM21/	Lic.No/Date:0310836094 04.05.2020	Action By: Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.07.2020 for examination of the case. However, the comments are still awaited. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

106	**Case No.:16/3/81-ALC2/2020**	Party Name: TRANSCON INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00515/AM21/	RLA File :09/24/040/00040/AM21/	Lic.No/Date:0910068722 04.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

107	**Case No.:20/3/81-ALC2/2020**	Party Name: GOLD METAL EXTRUSION	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00519/AM21/	RLA File :24/24/040/00004/AM21/	Lic.No/Date:2410043093 06.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.08.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for submitting the requisite information. The case stands deferred.			

108	**Case No.:17/3/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00516/AM21/	RLA File :05/23/040/00012/AM21/	Lic.No/Date:0510414105 06.05.2020	Action By: Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 07.08.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

109	**Case No.:22/3/81-ALC2/2020**	Party Name: MS SUPER IMPEX	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00521/AM21 **HQ E-office Computer No.: 23049**	RLA File :24/24/040/00003/AM21/	Lic.No/Date:2410043095 08.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	500000 Kg	74040022	Brass Scrap (Honey Grade **as per ISRI**)	1.06Kgs/Kg content in the export product

Note: (i) The export item i.e. Brass Billets should contain- Copper 51 -61%, Lead 2 - 3.5%, Zinc- 33 -35.5%.
(ii) Composition of brass in export and import should conform.

RA concerned may take suitable consequential action accordingly.

110	**Case No.:21/3/81-ALC2/2020**	Party Name: SHREE BHAVANI EXTRUSION	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00520/AM21/	RLA File :24/24/040/00005/AM21/	Lic.No/Date:2410043094 08.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for submitting the requisite information.

The case stands deferred.

111	**Case No.:24/3/81-ALC2/2020**	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00523/AM21/	RLA File :04/24/040/00010/AM21/	Lic.No/Date:0410166730 11.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

112	**Case No.:23/3/81-ALC2/2020**	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00522/AM21/	RLA File :03/95/040/00067/AM21/	Lic.No/Date:0310836165 11.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 25.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

113	**Case No.:25/3/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00524/AM21/	RLA File :04/24/040/00006/AM21/	Lic.No/Date:0410166746 12.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

114	**Case No.:26/3/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00525/AM21/	RLA File :04/24/040/00017/AM21/	Lic.No/Date:0410166751 12.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020 followed by a reminder on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

115	**Case No.:1/6/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00628/AM21/	RLA File :05/23/040/00066/AM21/	Lic.No/Date:0510414582 08.07.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 18.08.2020:

1. Net weight of each cable.
2. Material balancing viz net content of each imported and indigenous input for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred.

116	**Case No.:2/6/81-ALC2/2020**	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00629/AM21/	RLA File :52/24/040/00022/AM21/	Lic.No/Date:5210043453 08.07.2020	Action By: Consultant (TEC-3)

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.08.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments.
The case stands deferred.

117	**Case No.:5/6/81-ALC2/2020**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00632/AM21/ **HQ E-office Computer No.:** 23048	RLA File :34/24/040/00083/AM21/	Lic.No/Date:3410046200 09.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.06.2019 on the recommendation of Consultant (SKB) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard (Unannealed) Wide Coil Grade: 50C800, Width of 600mm Or More, Thickness 0.300mm-0.750mm	1.015Kgs/Kg content in the export product
2	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard (Unannealed) Wide Coil Grade: 50C470,Width of 600mm Or More, Thickness 0.300mm-0.750mm	1.015Kgs/Kg content in the export product
3	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard (Unannealed) Wide Coil Grade: 50c600,Width of 600mm Or More, Thickness 0.300mm-0.750mm	1.015Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

118	**Case No.:3/6/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00630/AM21/ **HQ E-office Computer No.: 23047**	RLA File :03/95/040/00221/AM21/	Lic.No/Date:0310837114 09.07.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 17.08.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

119	**Case No.:4/6/81-ALC2/2020**	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00631/AM21/	RLA File :03/95/040/00218/AM21/	Lic.No/Date:0310837128 10.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

120	**Case No.:6/6/81-ALC2/2020**	Party Name: METALIC IMPRESSIONS (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00633/AM21/	RLA File :05/24/040/00169/AM21/	Lic.No/Date:0510414604 10.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

121	**Case No.:7/6/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00634/AM21 **HQ E-office Computer No.: 23354**	RLA File :32/24/040/00022/AM21	Lic.No/Date:3210079597 13.07.2020	Action By: Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to refer the case to Consultant(SKB) for examination. The case stands deferred.			

122	**Case No.:8/6/81-ALC2/2020**	Party Name: PARAM INDUSTRIES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00635/AM21/	RLA File :03/95/040/00205/AM21/	Lic.No/Date:0310837191 14.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

123	**Case No.: 9/6/81-ALC2/2020**	Party Name: UNIVERSAL CABLES LTD.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00636/AM21/	RLA File :11/24/040/00001/AM21/	Lic.No/Date:1110028725 14.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/352/2019-TSW dated 18.08.2020: 1. Detailed calculations for the requirement of each raw material for the export product. 2. Details of other materials indigenous or imported required in the manufacturing of the cables. 3. Net weight per KM of cable including the weight of Indigenous Inputs. 4. Material balancing viz. net content of each imported and indigenous input, per KM of export product. The case stands deferred.			

124	**Case No.:10/6/81-ALC2/2020**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00637/AM21/ **HQ E-office Computer No.: 23324**	RLA File :03/94/040/00259/AM21/	Lic.No/Date:0310837235 16.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 3.00 mm, Width 257 mm, Length C mm	600 MT	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 3.00 mm, Width 1035 mm, Length C mm	606 MT @1.01Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

125	**Case No.:13/6/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00640/AM21/ **HQ E-office Computer No.: 23355**	RLA File :32/24/040/00026/AM21/	Lic.No/Date:3210079610 16.07.2020	

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided ratify the ad-hoc norms taking cue from AA No. 0410166392 dated 24.12.2019 approved in Meeting No. 05/81 held on 28.07.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	74031300	Refined Copper Billets Min Cu Content - 99%	13484.000 Kg.	74040012	Copper scrap as per ISRI Code "DRUID" Cu Content - 25% to 30%	1.03 Kgs/Kg content in the export product after recovery of specified copper content
2	74031300	Refined Copper Billets Min Cu Content - 99%	31872.000 Kg.	74040012	Copper scrap as per ISRI Code "DRUID" Cu Content 30% to 35%	1.03 Kgs/Kg content in the export product after recovery of specified copper content
3	74031300	Refined Copper Billets Min Cu Content - 99%	183878.000 Kg.	74040012	Copper scrap as per ISRI Code "DRUID" Cu Content 35% to 40%	1.03 Kgs/Kg content in the export product after recovery of specified copper content
4	74031300	Refined Copper Billets Min Cu Content - 99%	625184.000 Kg.	74040012	Copper scrap as per ISRI Code "DRUID" Cu Content 40% to 45%	1.03 Kgs/Kg content in the export product after recovery of specified copper content

RA concerned may take suitable consequential action accordingly.

126	**Case No.:14/6/81-ALC2/2020**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00641/AM21/	RLA File :07/24/040/00109/AM21/	Lic.No/Date:0710116762 17.07.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.
The case stands deferred.

127	**Case No.:11/6/81-ALC2/2020**	Party Name: JAIN METAL ROLLING MILLS,	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00638/AM21/	RLA File :04/24/040/00035/AM21/	Lic.No/Date:0410166897 17.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by MSME: 1. Certificate of Analysis of import item. The case stands deferred.			

128	**Case No.:12/6/81-ALC2/2020**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00639/AM21/	RLA File :04/24/040/00043/AM21/	Lic.No/Date:0410166900 17.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by MSME: 1. Certificate of Analysis of import item. The case stands deferred.			

129	**Case No.:15/6/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00642/AM21/	RLA File :09/24/040/00206/AM21/	Lic.No/Date:0910068967 20.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

130	**Case No.:16/6/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00643/AM21/	RLA File :09/24/040/00207/AM21/	Lic.No/Date:0910068968 20.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

131	**Case No.:17/6/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00644/AM21/	RLA File :02/24/040/00046/AM21/	Lic.No/Date:0210209991 21.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

132	**Case No.:21/6/81-ALC2/2020**	Party Name: HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00648/AM21	RLA File :56/24/040/00012/AM21	Lic.No/Date:5610005906 21.07.2020	Action By: Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 04.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

133	**Case No.:18/6/81-ALC2/2020**	Party Name: INDIANA GRATINGS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00645/AM21/	RLA File :03/94/040/00281/AM21/	Lic.No/Date:0310837294 21.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

134	**Case No.:19/6/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00646/AM21/	RLA File :05/23/040/00084/AM21/	Lic.No/Date:0510414673 21.07.2020	Action By: Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

135	**Case No.:22/6/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00649/AM21/	RLA File :03/95/040/00232/AM21/	Lic.No/Date:0310837313 22.07.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT via email dated 20.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

136	**Case No.:20/6/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00647/AM21/	RLA File :05/24/040/00185/AM21/	Lic.No/Date:0510414677 22.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 07.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

137	**Case No.:23/6/81-ALC2/2020**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00650/AM21/	RLA File :04/24/040/00050/AM21/	Lic.No/Date:0410166916 23.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/199/2019-TSW dated 19.08.2020: 1. Sl. No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

138	**Case No.:24/6/81-ALC2/2020**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00651/AM21/ **HQ E-office Computer No.: 23357**	RLA File :56/24/040/00010/AM21/	Lic.No/Date:5610005909 23.07.2020	

Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (SKB) on 21.08.2020. However, no comments were received. Therefore, the matter was deliberated in the meeting and the Committee decided to ratify the ad-hoc norms on repeat of 5610005766 dated 24.12.2019 approved in Meeting No. 02/81 scheduled for 29.04.2020 and held on 19.05.2020 as under :

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets **having minimum purity of 99.00%**	1800.000 MT	74040012	Copper Scrap Druid **as per ISRI (copper content ranging from 30% to 86)**	1.03 Kgs/Kg content in the export product after recovery of specified copper content

Note:

1. **The export item should have minimum purity of 99.00%.**

RA concerned may take suitable consequential action accordingly.

139	**Case No.:25/6/81-ALC2/2020**	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00652/AM21/ **HQ E-office Computer No.: 23358**	RLA File :56/24/040/00009/AM21/	Lic.No/Date:5610005910 24.07.2020	

Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (SKB) on 21.08.2020. However, no comments were received. Therefore, the matter was deliberated in the meeting and the Committee decided to ratify the ad-hoc norms on repeat of 5610005766 dated 24.12.2019 approved in Meeting No. 02/81 scheduled for 29.04.2020 and held on 19.05.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets **having minimum purity of 99.00%**	700.000 MT	74040012	Copper Scrap Druid **as per ISRI (copper content ranging from 30% to 86%)**	1.03 Kgs/Kg content in the export product after recovery of specified copper content

Note:

1. **The export item should have minimum purity of 99.00%.**

RA concerned may take suitable consequential action accordingly.

140	**Case No.:28/6/81-ALC2/2020**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00655/AM21/	RLA File :03/94/040/00248/AM21/	Lic.No/Date:0310837425 27.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

141	**Case No.:29/6/81-ALC2/2020**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00656/AM21/	RLA File :03/94/040/00249/AM21/	Lic.No/Date:0310837426 27.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

142	**Case No.:27/6/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Deferred**
	HQ File :01/81/050/00654/AM21/	RLA File :07/24/040/00089/AM21/	Lic.No/Date:0710116799 27.07.2020	Action By: MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 17.08.2020 for examination of the case. However, MeitY vide email dated 25.06.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

143	**Case No.:26/6/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2020 11.08.2020	**Status: Approved**
	HQ File :01/81/050/00653/AM21/ **HQ E-office Computer No.: 23325**	RLA File :05/23/040/00097/AM21/	Lic.No/Date:0510414735 27.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) & Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire Or Conductors 1x4mm	230 MT	74071010	Copper Cc Rods EC Grade	1.01Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Minutes of Offline cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/00469/AM15/ 05/23/040/00332/AM15/ **HQ E-office Computer No.: 23374**	The case was rejected in M. No. 9/81 dated 11.08.2015 due to non-submission of reply of DIPP deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 had requested for ratification of the norms. The case was considered in M. No. 12/81 dated 18.09.2019. As per NC decision, the case was referred to DPIIT on 23.10.2019. The case was again considered in M. No. 15/81 dated 30.10.2019 and the Committee noted that the request has been received beyond 90 days from last decision and decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case along with reply of deficiency letter dated 11.05.2019. As per NC decision, a composition fee letter along with a copy of D/L dated 11.05.2015 was sent to applicant via email dated 30.10.2019. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to seek from the applicant to certain information as per comments of DPIIT vide U. O. No.: P-47011/309/2019-TSW dated 21.01.2020. As per NC decision, D/L was sent on 05.03.2020. The applicant's reply dt. 16.03.2020 was sent to DPIIT via email on 16.03.2020 followed by a reminder on 06.08.2020.	The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/309/2019-TSW dated 22.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R2	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision, the case was referred to DHI on 25.10.2019. As per decision in M. No. 18/81dated 11.12.2019, the applicant's representation/application was	The Committee noted that DHI vide email dated 24.08.2020 informed that the applicant's reply dated 17.09.2012 & 30.06.2015 is deficient. DHI also informed that the reply of deficiency letter dated 13.04.2017 contains no additional or new information. Therefore, the Committee decided to seek again from the applicant to furnish the reply of deficiency letter dated 13.04.2017 as per advice of DHI as under: i. To provide calculation of core and coil dimensions starting from the export product rating in English	Deferred

			again referred to DHI on 20.01.2020. The case was last considered in M. No. 24/81dated 18.03.2020 and as per the NC decision, the complete application forward to DHI via email dated 06.08.2020.	as documents submitted by the applicant is in French.	
R3	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/	The case was ratified in M. No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. The case was last considered in M. No. 24/81 dated 18.03.2020 and as per the NC decision, the complete set of application was sent to DHI via email dated 07.08.2020. However, no comments have been received yet.	The Committee decided to remind DHI for expediting the comments.	Deferred
R4	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/00492/AM09/ 11/24/040/00024/AM09/	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 had requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last considered in M. No. 12/81 dt. 18.09.2019 and 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision email dated 28.11.2019 sent to the applicant requesting to attend PH on 11.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee decided to refer the matter to DHI for further examination of the case. The case was last considered in M. No. 24/81 dated 18.03.2020 and as per the NC decision, the complete set of application was sent to DHI via email dated 07.08.2020. However, no comments have been received yet.	The Committee decided to remind DHI for expediting the comments.	Deferred
R5	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/	The case was rejected in M. No. 8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide U. O. No. 12/5/2017-TSW/103 dated 24 /01/2017. This case was considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the	The Committee considered the case as per the agenda and noted that a deficiency letter seeking following information as raised by Consultant (TEC-3) was sent to the applicant on 18.08.2020:	**Deferred**

			applicant had not furnished the reply of deficiency letter dated 14.02.2017. As per NC decision, an email was sent to the applicant on 22.10.2019 along with a copy of D/L dt. 14.02.2017 followed by a reminder on 03.12.2019. As per NC decision of M. No. 21/81dated 22.01.2020, the case was referred to Consultant (TEC-3) on 17.03.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for comments.	1. Documents for sale of scrap indicating price. 2. Documents for CIF value imported inputs /items. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.	
R6	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated 23.11.2012	01/81/050/00419/AM13/ 05/24/040/00313/AM13/ **HQ E-office Computer No.: 23375**	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U.O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019 has requested to ratify the norms. However, the applicant had not furnished reply to deficiency letter. As per NC decision, Composition fee along with copy of D/L dt. 26.02.2013 was sent to the applicant via email dt. 30.10.2019. The receipt of composition fee dt. 14.01.2020 received on 20.01.2020. The case was referred to MSME on 21.01.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for comments. A reminder was issued to MSME on 06.08.2020.	The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by MSME vide email dated 11.08.2020 as under:	Approved

ITCHS Code	**Export Item**	**Quantity**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
85044030	Injection Moulded Plastic Components Mobile Phone Battery Charger (Lower Charger Case With Insert Pin)	1840000 Number	73269099	Insert Pin	**As per GN-4**

RA concerned may take suitable consequential action accordingly.

R7	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/ **HQ E-office Computer No.: 23376**	The case was considered in Offline Agenda in M. No. 32/81dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of	The Committee considered the case as per agenda and noted the written comments dated 17.3.2020 given by Consultant (SKB). After deliberating the matter, the Committee decided to seek from the applicant an statement for import item 'Plate/Coil' in the following format:	Deferred

Bill of entry No. and date	Exact description	Exact thickness	Quantity

			communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was last considered in M. No. 21/81 dated 22.01.2020 and the Committee heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (SKB): 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for comments.		
R8	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/00300/AM17/ 56/24/040/00025/AM17/ **HQ E-office Computer No.: 23377**	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 had furnished reply and requested to ratify the norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 24.10.2019 followed by an I.D. reminder on 20.01.2020. In M. No. 21/81 dated 22.01.2020 the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to refer the case to Consultant (SKB) for examination as no comments are being furnished by MoS. As per decision, the case was referred to Consultant (SKB) on 07.08.2020.	The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R9	STERLITE POWER TRANSMISSION LIMITED	01/81/050/00030/AM19/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter	The Committee decided to wait for the comments.	Deferred

	0310819587 Dated 07.03.2018	03/95/040/00921/AM18/	received on 17.01.2019 had furnished the reply & requested for ratification of ad-hoc norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was considered in M. No. 18/81dated 11.12.2019 and decided to send the applicant's representation/application to DPIIT. As per NC decision, the case was referred to DPIIT on 20.01.2020. The case was considered in M. No. 21/81dated 22.01.2020 and decided to wait for comments. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to remind DPIIT for expediting the comments. Reminder was issued to DPIIT on 05.08.2020. Again, the complete set of application along with applicant's reply forwarded to DPIIT via email dated 18.08.2020. However, no comments have been received yet.		
R10	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): (1.) Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. The applicant's reply was sent to Consultant (TEC-1) on 31.01.2020 as decided in M. No. 21/81 dated 22.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 24.08.2020 was sent to the applicant requesting to attend PH on 25.08.2020.	The Committee noted that the firm was called for personal hearing via video conferencing. However, the applicant via email dated 24.08.2020 requested to grant personal hearing after one month. Therefore, the Committee decided to call the applicant to attend personal hearing in the forthcoming NC meeting.	Deferred
R11	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/00655/AM19/ 07/24/040/00156/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following	**Deferred**

			decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020.	information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. The case stands deferred.	
R12	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/	The case was approved in M. No. 5/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. The case stands deferred.	**Deferred**

			(TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020.		
R13	ARMOR PLAST LTD 0710112339 dated 01.11.2017	01/81/050/00884/AM19/ 07/24/040/00217/AM18/	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. The case was considered in M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. The case stands deferred.	**Deferred**

R14	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/00018/AM19/ 03/95/040/00787/AM18/ **HQ E-office Computer No.: 23378**	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No. 23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. In M. No. 21/81dated 22.01.2020, Consultant (TEC-3) informed that the wastage of item at Sl. No. 7 & 8 has interchanged and needs correction. Therefore, the Committee decided to ask from the applicant to provide clarification for the same. As per NC decision, D/L was sent to the applicant on 05.03.2020. As per decision of M. No. 24/81 dated 18.03.2020, D/L reminder was sent to the applicant on 07.08.2020. The applicant's reply dt. 08.08.2020 was sent to Consultant (TEC-3) via email on 10.08.2020.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant in its reply dated 08.08.2020 has not provided clarification on the wastage of item at Sl. No. 7 & 8 which seems to be interchanged and hence, correction required. Therefore, the Committee decided to revise the ad-hoc norms as per advice of Consultant (TEC-3) as under: 1. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 2, 3, 4, 6 & 7. 2. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No.2, 3, 4 & 8. **Note: The decision for rest of the import items will remain same as decided in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018).** RA concerned may take suitable consequential action accordingly.	Approved
R15	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/00199/AM18/ 05/24/040/00073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing wastage of 5%. The applicant via email dated 21.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. As per decision of meeting no. M. No. 21/81dated 22.01.2020, the representation was forwarded to DPIIT via email dated 16.03.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to wait for comments. A reminder was issued to DPIIT on 23.04.2020 &	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by MSME via email dated 25.08.2020: 1. Certificate of analysis. 2. Manufacturing process with step-wise wastage. The case stands deferred.	**Deferred**

			05.08.2020. As per DPIIT recommendation dated 11.08.2020, the case was referred to MSME via email dated 13.08.2020.		
R16	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/00558/AM18/ 11/24/040/00027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide OM No. 15-02/207-IP dated 14.05.2018. The applicant vide letters dated 22.10.2018 and 09.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. As per the decision of M. No. 18/81dated 11.12.2019, the applicant's representation/application sent to DoT on 21.11.2019 along with reminder on 17.03.2020 for expediting the comments. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to seek from the applicant to furnish the detailed calculations of wastage claimed as per advice of the representative of DoT. As per NC decision, D/L was sent to applicant on 18.05.2020 followed by reminder on 10.08.2020. However, no reply has been received yet.	The Committee decided to remind again the applicant for furnishing the requisite information.	Deferred
R17	ANGLO STEEL PVT. LIMITED 0310796525 dated 09.06.2015	01/81/050/00185/AM16/ 03/94/040/00165/AM16/	The case was approved in Norms Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796525 instead of 0310798525. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 24/81 dated 18.03.2020, The Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020.	The Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and alongwith relevant documents. Therefore, the Committee decided to wait for reply of the applicant.	Deferred
R18	ANGLO STEEL PVT. LIMITED 0310796526 dated 09.06.2015	01/81/050/00184/AM16/ 03/94/040/00173/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796526 instead of 0310798526. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 24/81 dated	The Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and alongwith relevant documents. Therefore, the Committee decided to wait for reply of the	Deferred

			18.03.2020, The Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020.	applicant.	
R19	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/00186/AM16/ 03/94/040/00182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 24/81 dated 18.03.2020, The Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020.	The Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and alongwith relevant documents. Therefore, the Committee decided to wait for reply of the applicant.	Deferred
R20	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/00336/AM18/ 03/95/040/00343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 by allowing the quantity of import item 1.05 Kg/Kg content in the export product. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. In M. No. 15/81 dt. 30.10.2019, on the request of DPIIT, the Committee decided to send again a copy of application/representation to DPIIT on 09.12.2019 for examination. The case was last considered in M. No. 21/81 dated 22.01.2020 and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 21.01.2020: Sl. No. 3 & 11 of the SDF. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply dt.	The Committee considered the case as per agenda and noted the comments of DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 05.05.2020 wherein DPIIT stated that the applicant asked for wastage on different products (Aluminium Foil containers- other than having rectangular/ square shape) is 16 to 20%. However, as the aluminium foil scrap has recoverable value. Therefore, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. To provide sale price of Aluminium foil scrap	Deferred

			13.03.2020 was sent to DPIIT via email on 16.03.2020. Also, the applicant's hardcopy reply dt. 12.03.2020 along with samples sent to DPIIT on 18.03.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for the comments.	generated during the manufacturing process supported by documentary evidence like copies of sale invoice etc. The case stands deferred.	
R21	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104 dated 23.03.2017	01/81/050/00187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as per the statement of the actual export made under the AA. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019 followed by an I.D. reminder on 20.01.2020. In M. No. 21/81 dated 22.01.2020 the representative of MoS informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to remind MoS to expedite the comments. A reminder was issued to MoS on 07.08.2020. However, no comments have been received yet.	The Committee decided to refer the case to Consultant (SKB) for examination as no comments are being furnished by MoS.	Deferred
R22	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019 followed by a reminder on 20.01.2020. As per NC decision of M. No. 21/81 dated 22.01.2020 a complete set of application/ representation was referred to DPIIT on 13.02.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to remind DPIIT to expedite the comments. A reminder was issued to DPIIT on 07.08.2020. However, no comments have been received yet.	The Committee decided to remind again DPIIT for expediting the comments.	Deferred
R23	VEDANTA LIMITED 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was referred to Consultant (TEC-3) on 06.12.2019. The case	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish following information:	Deferred

			was last considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3) informed that the applicant has requested for wastage on gold & silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. As per NC decision, an email dated 13.03.2020 sent to the applicant to attend PH on 18.03.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and the Committee noted that nobody appeared to attend the personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email dated 24.08.2020 was sent to the applicant requesting to attend PH on 25.08.2020.	1. Specific item of import, its quantity & copy of bill of entry. 2. Specific item of export, its quantity & copy of shipping bill. 3. Certificate of analysis of total quantity of import & export. 4. Is there any by-product in the process? If yes details thereof. The case stands deferred.	
R24	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050/00154/AM16/ 10/24/040/00140/AM15/	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was last considered in meeting no. 24/81 dt. 18.03.2020, the Committee considered the case as per agenda and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore, the Committee decided to refer the case back to MeitY for comments. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020.	The Committee considered the case as per the agenda and noted that MeitY via email dated 25.08.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R25	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/00421/AM15/ 10/24/040/00058/AM15/	The case was approved in M. No. 6/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. In M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY	The Committee considered the case as per the agenda and noted that MeitY via email dated 25.08.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

			for calculating the entitlement. The case was last considered in meeting no. 24/81 dt. 18.03.2020, the Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020.		
R26	METAL CARE ALLOYS PRIVATE LIMITED 0310822956 Dated 09.08.2018	01/81/050/00417/AM19/ 03/95/040/00461/AM19/ **HQ E-office Computer No.: 23379**	The case was rejected in M. No. 08/81dated 24.07.2019 on the ground that Zinc recovered from the import items is not being exported. The applicant vide letter dated 14.09.2019 requested for fixation for ad-hoc norms and stated that while producing the finished goods the temperature is raised beyond 950ºC. They further stated that only zinc has the boiling point below melting point of bronze. Hence, the burning loss is confined to very high quantum of zinc and little quantum of balance metals. Therefore, in the finished product, the percentage of zinc content reduces. There is no recovery of Zinc during the process. The case was considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the case was not referred to Consultant (TEC-3) as per decision of M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/ application to Consultant (TEC-3) immediately. As per NC decision, the case was referred to Consultant (TEC-3) on 17.03.2020.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant in its representation dated 14.09.2019 & 17.02.2020 has given chemical analysis report of import & export item. Hence, norms may be fixed for the import items. Therefore, the Committee decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:	Approved

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74032290	Bronze Ingots Net Content : 1) Brass Scrap: 97,000.000 Kilogram 2)Tin Ingots: 3,000.000 Kilogram	100000 Kgs	1	74040022	Brass Scrap	**101850 Kgs inclusive of 2% wastage**
			2	80011090	Tin Ingots	**3040 Kgs inclusive of 2% wastage**

Note: The composition given in letter dated 17.02.2020 may be included in the description of export item.

RA concerned may take suitable consequential action accordingly.

R27	WELSPUN CORP LTD. 3410044966 Dated 11.03.2019	01/81/050/01167/AM19/ 34/24/040/00373/AM19/ **HQ E-office Computer No.: 23765**	The case was ratified in M. No. 7/81 dated 10.07.2019 as per written comments dated 09.07.2019 given by Consultant (TEC-3). The applicant vide letters dated 01.08.2019 & 27.09.2019 had requested for revision in Norms. The case was referred to Consultant (TEC-3) on 06.12.2019 for examination. The case was last considered in M. No. 24/81dated 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. Reminder issued to consultant (TEC-3) on 25.05.2020.	The Committee noted that earlier the proposal was approved with 5% wastage for import converting plates into pipes. The applicant has informed that they want to import slabs in place of plates and have requested for additional wastage for converting slabs into plates. The committee noted that as per the Authorisation, the applicant is importing **'Non-alloy steel Slabs'**. Therefore, the Committee decided to **revise the ad-hoc norms** on **repeat basis** as approved for **AA No. 3410044590 dated 15.10.2018** in M. No. 22/81 dated 19.02.2020 as per comments given by Consultant (TEC-3) as under: 1. Quantity of **relevant** import item may be allowed with 12% wastage. RA concerned may take suitable consequential action accordingly.	Approved

R28	GOLDSTONE INFRATECH LIMITED 0910066232 dated 15.05.2018	01/81/050/00433/AM19/ 09/24/040/00647/AM18/ **HQ E-office Computer No.: 23384**	The case was rejected in M. No. 8/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply to Consultant (TEC-1) deficiency letter dated 23.04.2019. The applicant vide letter dated 19.11.2019 furnished reply and requested to fix the ad-hoc norms. The case was last considered in M. No. 21/81 dated 22.01.2020, the Committee noted that the case was not referred to Consultant (TEC-1) as decided in M. No. 18/81 dated 11.12.2019. Therefore, the Committee decided to send the applicant's representation/ application to Consultant (TEC-1) immediately. As per NC, the case was referred to Consultant (TEC-1) on 13.02.2020. The case was last considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-1) asked physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-1) for examination & comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-1) on 11.08.2020 & 25.08.2020.	The Committee considered the case as per the agenda and decided to **fix the ad-hoc norms** as per comments given by Consultant (TEC-1) as under:	Approved

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85469090	Silicone Rubber Insulators 33kV 10kN Pinpolymer Insulators	11967 Number	1	39100000	Elastosil R 401/40 S Silicones in Primary Forms	5 % wastage with accountability in export
			2	28183000	Aluminium Hydroxide	
			3	39100000	Elastosil Aux Mould Release Agent A Silicones in Primary Forms	
			4	32089019	Elastosil Aux G 3243 Primer Silicones in Primary Forms	
85469090	Silicone Rubber Insulators 33kV 45kN Suspension Polymer Insulators	14160 Number	5	73261990	10kN Ball (Rib) Metal Item	**As per GN-4**
			6	73261990	10kN Socket (Rib) Metal Item	
			7	73261990	45kN Ball (Rib) Metal Item	
			8	73261990	45kN Socket (Rib) Metal Item	

RA concerned may take suitable consequential action accordingly.

R29	GOLDSTONE INFRATECH LIMITED	01/81/050/00506/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated	The Committee considered the case as per the agenda and Consultant (TEC-1) informed	**Deferred**

	0910065334 dated 08.08.2017	09/24/040/00209/AM18/	04.10.2018. The applicant vide letter dated 19.11.2019 furnished reply and requested to fix the ad-hoc norms. The case was considered in M. No. 21/81dated 22.01.2020 and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Complete technical information as per Appendix 4E.2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input along with their quality required to manufacture Silicone Rubber Compound for each export product. 4. Justification for 5% wastage for import item No. 5 to 10. As per NC decision, D/L was sent to the applicant on 05.03.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind the applicant for furnishing the requisite information. Applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-1) on 11.08.2020.	that the applicant in its reply dated 11.08.2020 has given only name of indigenous inputs without their corresponding quantity. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Indigenous inputs with their quantity. The case stands deferred.	
R30	JINDAL SAW LIMITED 0510407878 dated 25.09.2018	01/81/050/00651/AM19/ 05/23/040/00271/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 11.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet. The case was last considered in meeting no. 24/81 dt. 18.03.2020 the Consultant (TEC-3) asked for physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination & comments. As per decision, the complete application was sent to Consultant (TEC-3) via email dated 14.08.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) asked for physical file to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred
R31	JINDAL SAW LIMITED 0510408183 dated 23.10.2018	01/81/050/00653/AM19/ 05/23/040/00326/AM19/ **HQ E-office Computer No.: 23769**	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 15.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to wait for comments.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant has submitted its representation dated 07.01.2020 against reduction in quantity of import item No. 4 & reduction of wastage of item Nos. 5 & 6. The quantity of import item at Sl. No. 4 was calculated as per thickness given by the applicant in their letter dated	Rejected

				20.06.2019 and report of study group. Now the applicant has revised thickness of coating and also no justification has been provided for increasing allowed wastage for import items Nos. 5 & 6. Therefore, the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	
R32	JINDAL SAW LIMITED 0510408874 Dated 11.12.2018	01/81/050/00701/AM19/ 05/23/040/00391/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder issued to consultant (TEC-3) on 25.05.2020 & 07.08.2020.	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector welding. The case stands deferred.	**Deferred**
R33	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/00245/AM20/ 05/23/040/00236/AM20/	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to consultant (TEC-3) on 25.05.2020.	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector welding. The case stands deferred.	**Deferred**

R34	ANKIT FASTENERS PVT. LTD. 0710114286 dated 14.12.2018	01/81/050/00922/AM19/ 07/24/040/00225/AM19/ **HQ E-office Computer No.: 23386**	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for RM of Dia. 6.33mm and norms was fixed wrongly RM of Dia. 9.50mm and requested to correct the name of RM as "Wire of SS Grade-A286 of dia 6.33mm". The applicant had also requested for personal hearing to clarify the above point. As per NC decision of M. No. 21/81 dated 22.01.2020 the case was referred to Consultant (TEC-3) on 17.03.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to wait for comments. Reminder issued to consultant (TEC-3) on 05.08.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant has requested for change of diameter of import item from 9.5mm to 6.33mm and enhancement of wastage. However, for enhancement of wastage the details submitted by the applicant didn't justify the higher wastage. Therefore, on the recommendation of Consultant (TEC-3), the Committee decided that the description of import item may be read as under: **"Wire of SS Grade-A286 of dia 6.33 mm"** Note: The rest of the decision for items remains unchanged as decided in M. No. 4/81-ALC2/2019 dated 29.05.2019. RA concerned may take suitable consequential action accordingly.	Approved
R35	ANKIT FASTENERS PVT LTD. 0710114287 Dated 14.12.2018	01/81/050/00923/AM19/ 07/24/040/00226/AM19/ **HQ E-office Computer No.: 23387**	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very less. The applicant has also requested for personal hearing to clarify the above point. The applicant had also requested for personal hearing to clarify the above point. As per NC decision of M. No. 21/81 dated 22.01.2020 the case was referred to Consultant (TEC-3) on 17.03.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to wait for comments. A reminder was issued to Consultant (TEC-3) on 05.08.2020.	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant has requested for enhancement of wastage. However, for enhancement of wastage the details submitted by the applicant didn't justify the higher wastage. Therefore, on the recommendation of Consultant (TEC-3), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	Rejected
R36	ANKIT FASTENERS PVT LTD. 0710113851	01/81/050/00592/AM19/ 07/24/040/00151/AM19/	The case was approved in M. No. 4/81-ALC2/2019 dated 29.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 09.07.2019 stated that they had requested for norms as per their technical drawing only but it was fixed very	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that the applicant has requested for enhancement of wastage. However, for enhancement of	Rejected

	dated 17.09.2018	**HQ E-office Computer No.: 23391**	less. The applicant had also requested for personal hearing to clarify the above point. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments as decided in M. No. 21/81 dated 22.01.2020. As per decision of meeting no. 24/81 dt. 18.03.2020, the case was referred to Consultant (TEC-3) on 05.11.2020.	wastage the details submitted by the applicant didn't justify the higher wastage. Therefore, on the recommendation of Consultant (TEC-3), the Committee decided to maintain **status quo**. RA concerned may take suitable consequential action accordingly.	
R37	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 Dated 08.08.2016	01/81/050/00251/AM17/ 56/24/040/00027/AM17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019. The case was last considered in M. No. 24/81 dt. 18.03.2020 the Committee noted that the applicant's representation has not yet been referred to MoS for examination as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward the applicant's representation to MoS immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 10.08.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R38	QUALITY POWER ELECTRICAL EQUIPMENTS PVT. LTD 3110065052 Dated 12.11.2014	01/81/050/00529/AM15/ 31/83/040/00165/AM15/ **HQ E-office Computer No.: 23407**	The case was rejected in M. No. 13/81-ALC2/2015 dated 06.10.2015. NC noted that firm has not replied to DHI D/L dated 03.07.2015 and reminder dated 21.08.2015. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. The applicant vide letter received in R&I on 03.07.2020 had requested for fixation of the norms and stated that the applicant provide information to joint DGFT Pune on 28.10.2014. D/L dated 03.07.2015 had been send but applicant has not replied till date. The applicant has also not deposited the requisite composition fee of Rs. 5000/-.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to **reject** the applicant's request of fixation of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected

R39	INJECTOPLAST PVT. LTD 0610038682 Dated 29.08.2017	01/81/050/00363/AM18/ 06/24/040/00020/AM18/ **HQ E-office Computer No.: 23408**	The case was approved in M. No. 03/81-ALC2/2018 dated 14.08.2018, NC decided to ratify the norms for the above advance authorization allowing the wastage of 5% with the condition that RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly. However, the applicant vide letter dated 29.06.2020 requested for review of ad-hoc norms stating that it is taking AA for manufacturing resultant product "Brush Box Made Out of Phenolic Moulding Compound" under 4.7 HBP and being granted 11.88 Grams raw material Phenolic Moulding Compound for manufacturing to one piece "Brush Box Made Out of Phenolic Moulding Compound" on each and every Advance Authorization. Hence applicant requested to allow 11.88 Grams per piece. The applicant has not deposited the requisite composition fee of Rs. 5000/-.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to **reject** the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R40	CHHAPERIA INTERNATIONAL COMPANY 0710115072 Dated 19.06.2019	01/81/050/00137/AM20/ 07/24/040/00066/AM20/ **HQ E-office Computer No.: 23411**	The case was approved in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments given by DPIIT vide U. O. No.: P-47011/303/2019-TSW dated 13.11.2019. The party vide letter dated 25.02.2020 has requested for review of ad-hoc norms and inform that the export item width has been restricted to 300 mm but it depends on client order and machine capacity, at the current capacity and order situation. Hence, the applicant has requested to allow width of export item upto 360 mm and thickness of export item to be same or less than the import item thickness. The applicant has not deposited the requisite composition fee of Rs. 5000/-.	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to **reject** the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected

R41	ANAND ARC LTD. 0310819142 Dated 14.02.2018	01/81/050/00007/AM19/ 03/94/040/00914/AM18/ **HQ E-office Computer No.: 23771**	The case was approved in M. No. 21/81-ALC2/2019 dated 22.01.2020 as per written comments of Consultant (TEC-3). The applicant vide letter dated 14.03.2020 had requested for review of ad-hoc norms informing that the product namely plain wire rod 5.5 MM grade ER70S-6 have been fixed @1.01 KGS. content in the export product in the meeting no. 21/81 dated 22.01.2020 and the same product in the same meeting in respect of AA No. 0310822171 dated 06.07.2018 has been fixed @5% wastage.	The Committee considered the case as per agenda and decided to **revise the ad-hoc norms** on **repeat basis** as approved for **AA No.** 0310822171 dated 06.07.2018 in M. No. 21/81 dated 22.01.2020 as per comments given by Consultant (TEC-3) as under:	Approved

ITCHS Code	**Export Item**	**Quantity**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
72292000	Wire of other Alloy Silico Manganese Steel	1500 MT	72279090	Plain wire Rod 5.5mm Grade ER70S-6	5% wastage with accountability clause

RA concerned may take suitable consequential action accordingly.

The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

*****

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

DES-2/BHEL/PEM-1-2019-HEI-Part(4)
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Udyog Bhawan, New Delhi
Dated: .07.2019

OFFICE MEMORANDUM

Subject: Application of M/S BHEL NOIDA for ratification of norms of AA no-510250513DT 08-10-09.

Based on the justification and information provided by the DES-II , following is recommended subject to eligibility as per import Policy

sl	Export item	Quantity	Import item	Qty
1	Vibration Isolation System for Turbo Generator	3 sets	Vibration Isolation Springs	108 Nos under GN-4
2	Self Cleaning Strainer for CW & ACW system	2 nos	Nil	Nil

DES-II may take a view.

(B.C.Nayak)
Development Officer

To
Deputy DGFT, DES-II

Comments 6/81/40

Government of India
Director General of Foreign Trade

Case No: 40

HQ File No: 01/81/050/00285/AM20/

Advance Authorization No. 0310832264 dated 16.10.2019

M/s BAOSTEEL INDIA COMPANY PRIVATE LIMITED,

The following quantity of import may be allowed against export:

Sl No	Item of Export	Quantity	Item of Import	Quantity
1	HOT ROLLED STEEL SHEET (PICKLED AND OILED) , GRADE DD11, THICKNESS 5.5 MM, WIDTH 1220 MM, LENGTH 2440 MM	21.78 MT	HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED) , GRADE DD11, THICKNESS 5.5 MM, WIDTH 1220 MM, LENGTH C MM	21.89 MT inclusive of 0.5% wastage.
2	HOT ROLLED STEEL SHEET (PICKLED AND OILED), GRADE DD11, THICKNESS 2.50 MM, WIDTH 1220 MM, LENGTH 2440 MM	495 MT	HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 2.50 MM, WIDTH 1220 MM, LENGTH C MM	497.5 MT inclusive of 0.5% wastage
3	COLD ROLLED STEEL SHEET IN COILS, GRADE BHG1, THICKNESS 0.5 MM, WIDTH 24.90 MM, LENGTH C MM	297 MT	COLD ROLLED STEEL SHEET IN COILS, GRADE BHG1, THICKNESS 0.5 MM, WIDTH 1000 MM, LENGTH C MM	300 MT inclusive of 1% wastage
4	COLD ROLLED STEEL SHEET IN COILS, GRADE B50D390, THICKNESS 0.5 MM, WIDTH 220.5 MM, LENGTH C MM	990 MT	COLD ROLLED STEEL SHEET IN COILS, GRADE B50D390, THICKNESS 0.5 MM, WIDTH 1112 MM, LENGTH C MM	1000 MT inclusive of 1% wastage.

[redacted]

(S.K. Bhatnager)
Technical Consultant-4
24.08.2020

Shri Shobhit Gupta
Asstt Director, NC-II

File No.: 4701/352/2019-TSW

Comments 6/81 / 46

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India

Ministry of Commerce & Industry

Department for Promotion of Industry & Internal Trade

(Technical Support Section)

****

Subject: - M/s Universal Cables Limited, AA No.1110028635 dated 07.11.2019

DGFT(DES-2) may kindly refer to their E-mail dated 15th July 2020 forwarding therewith reply received from the firm in respect of their above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export products may be specified as under:

Sl.No.	Net Export Weight (Kgs./Km)	Sl.No.	Net Export Weight (Kgs./Km)
1	16811	19	552.9
2	3839.9	20	759.1
3	2502	21	984.2
4	9478	22	1390.8
5	11473	23	1837.3
6	6479	24	2305.7
7	391	25	12349
8	476	26	670.7
9	573.8	27	871.2
10	840.8	28	1328
11	1067.8	29	2206.9
12	1560	30	1102
13	1891.5	31	663.1
14	3415.3	32	479.8
15	5188	33	247
16	6643.4	34	159.6
17	7536.4	35	43.7
18	446	36	30.4

2. Quantity of import item at Sl.No.1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No.1 to 36.
3. Quantity of import item at Sl.No.2 viz. Cross Linkable Low Density Polyethyelene Compound (Insulating Grade) may be allowed as 1.05 Kgs/Kg content in the export items at Sl.No.1 to 28.
4. Quantity of import item at Sl.No.3 viz. Semi Conducting Cross Linkable Compound (Semi Conducting Grade) may be allowed as 1.05 Kgs/Kg content in the export items at Sl.No.1 to 5.
5. Quantity of import item at Sl.No.4 viz. Electrolytic Copper Tape/Foil may be allowed

24/07/2020

as 1.01 Kgs/Kg content in the export items at Sl.No.1 to 5.

6. Quantity of import item at Sl.No.5 viz. PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 36.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166
E-mail:sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/352/2019-TSW dated 24.07.2020

Government of India
Director General of Foreign Trade

Case No 60

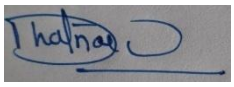
HQ File No: 01/81/050/00327/AM20

Advance Authorization No. 3110067607 dated 26.11.2019

M/s Thyssenkrupp Electrical Steel India Pvt Ltd, Nashik

The following quantity of items of imports may be considered by NC-II committee:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Sheets/Coils	100 MT	Cold Rolled Full Hard Silicon Electrical Steel Coil of relevant grade.	113.90 MT
			Magnesium Oxide (MgO) Powder.	0.40 MT
			Titanium Oxide (TiO2)	0.027 MT
			Organic/Inorganic Coating Chemicals	0.82 MT
			Liquefied Petroleum Gas as Fuel	20.32 MT
			Liquefied Petroleum Gas as Feed	5.84 MT
			Vapour Corrosion Inhibitor Paper (VCI Rusto paper Thickness: 0.201 mm)	0.175 MT



(S.K. Bhatnager)
TC(SKB)
21.08.2020

Shri Shobhit Gupta
Dy DGFT NC-II

Government of India
Director General of Foreign Trade

Case No 61

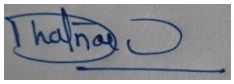
HQ File No: 01/81/050/00328/AM20

Advance Authorization No. 3110067608 dated 26.11.2019

M/s Thyssenkrupp Electrical Steel India Pvt Ltd, Nashik

The following quantity of items of imports may be considered by NC-II committee:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Sheets/Coils	100 MT	Cold Rolled Magnesium Oxide (MgO) Coated and Annealed Silicon Electrical Steel Coils of relevant grade and thickness.	109.55 MT
			Organic/Inorganic Coating Chemicals.	0.82 MT
			Liquefied Petroleum Gas (LPG)	3.37 MT
			Vapour Corrosion Inhibitor Paper (VCI Rusto paper @180GSM)	0.175 MT



(S.K. Bhatnager)
TC(SKB)
21.08.2020

Shri Shobhit Gupta
Dy DGFT NC-II

Government of India
Director General of Foreign Trade

Case No 62

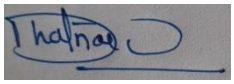
HQ File No: 01/81/050/00329/AM20

Advance Authorization No. 3110067609 dated 26.11.2019

M/s Thyssenkrupp Electrical Steel India Pvt Ltd, Nashik

The following quantity of items of imports may be considered by NC-II committee:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Sheets/Coils	100 MT	Hot Rolled Annealed and Pickled Silicon Electrical Steel Coils of relevant grade.	120.00 MT
			Rolling Mill Rolls	0.12 MT
			Rolling Oil	0.045 MT
			Magnesium Oxide (MgO) Powder @ 8gm/m2 both side.	0.40 MT
			Titanium Oxide (TiO2)	0.027 MT
			Organic/Inorganic Coating Chemicals	0.82 MT
			Liquefied Petroleum Gas as Fuel	22.88 MT
			Liquefied Petroleum Gas as Feed	6.38 MT
			Vapour Corrosion Inhibitor Paper (VCI Rusto paper, Thickness: 0.201 mm)	0.175 MT



(S.K. Bhatnager)
TC(SKB)
21.08.2020

Shri Shobhit Gupta
Dy DGFT NC-II

Advance Licence No. 0310835137 DTD. 02.03.2020

LIST OF EXPORT PRODUCTS:-

SR. NO.	H.S. CODE	DESCRIPTION OF EXPORT PRODUCTS	QTY in Km
1	85446030	RUBBER INSULATED WIRE / CABLES - 1.5 KVDC/SLR CABLE/1C X 4 SQMM-NL	500.000
2	74081190	COPPER CONDUCTOR - APC/35 SQ.MM/CIRCULAR COMPACTED COND.	80.000
3	74081190	COPPER CONDUCTOR - APC/95 SQ.MM/CIRCULAR COMPACTED COND.	15.450
4	85446020	INSULATED WIRE / CABLES - 1.8/3(3.6)KV/AL/XLPE/PVC/ASA/PVC/1CX400-	20.000
5	74081190	COPPER CONDUCTOR - ATC/2/0 AWG-67.42/STRANDED CIRCULAR COND	2.212
6	74081190	COPPER CONDUCTOR - ATC/4/0AWG-107.22/STRANDED CIRCULAR COND	18.300
7	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/2C X 10 SQ.MM	600.000
8	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/4C X 16 SQ.MM	100.000
9	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3CX50+55+25 SQ.MM-IM	200.000
10	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3 X 70+55+ 25 SQ.MM	200.000
11	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3 X 95+55+25 SQ.MM	100.000
12	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/4C X 35 + 25 SQ.MM	8.753
13	74081190	COPPER CONDUCTOR - APC/25 SQ.MM/CIRCULAR COMPACTED COND.	0.550
14	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/4C X 50 + 25 SQ.MM	25.711
15	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/SWA/PVC/4C X 95+50	0.200
16	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/SWA/PVC/4C X 120+70	0.200
17	74081190	COPPER CONDUCTOR - APC/50 SQ.MM/CIRCULAR COMPACTED COND.	42.500
		TOTAL	**1,913.88**

Advance Licence No. 0310835975 DTD. 26.04.2020

LIST OF EXPORT PRODUCTS:-

SR. NO.	H.S. CODE	DESCRIPTION OF EXPORT PRODUCTS	QTY in Km
1	85446020	INSULATED WIRE / CABLES - 1.8/3(3.6)KV/AL/XLPE/PVC/ASA/FR/1CX400	16.330
2	85446020	INSULATED WIRE / CABLES - 1.8/3(3.6) KV/AL/XL/PVC/AWA/FR/1C X 240	74.500
3	85446020	INSULATED WIRE / CABLES - 19.9/34.5 KV/AL/XLPE/LSZH/1C X 150/16	20.365
4	85446020	INSULATED WIRE / CABLES - 19.9/34.5 KV/AL/XLPE/LSZH/1C X 185/16	29.664
5	85446020	INSULATED WIRE / CABLES - 19.9/34.5 KV/AL/XLPE/LSZH/1C X 400/16	102.372
6	85446020	INSULATED WIRE / CABLES - 19.9/34.5 KV/AL/XLPE/LSZH/1C X 630/16	3.374
7	85446020	INSULATED WIRE / CABLES - 35 KV/AAC/HMWPE/BHDTRPE/336.4 KCM-MVCC	14.402
8	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/12C X 1.5	9.000
9	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/20C X 1.5	0.550
10	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/4C X 1.5	5.500
11	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/4C X 2.5	9.000
12	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/4C X 4	3.000
13	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/4CX6+2.5(E)	0.500
14	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/4CX16+6(E)	0.450
15	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/2CX2.5+2.5	2.000
16	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/2CX6+2.5	5.000
17	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/3CX6+2.5	0.700
18	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/PVC/CTS/PVC/3CX16+6	0.700
19	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/1C X 630	5.000
20	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/(AMT+D)/PVC/1PRX1.5	0.850
21	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/(AMT+D)/PVC/1TRX1	1.250
22	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/(AMT+D)/PVC/4PRX1.5	4.300
23	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/(AMT+D)/PVC/4TRX1	3.550
24	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/2CX25+6	0.400
25	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/XLPE/CTS/PVC/2CX50+16	0.200
26	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/3CX25+6	0.800
27	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/3CX35+10	0.900
28	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/3CX70+25	0.160
29	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/CTS/PVC/4CX25+6	0.120
30	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3C X 50 + 54.6 SQ.MM	160.000
31	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/1C X 50 + 54.6 SQ.MM	300.000
32	85446020	INSULATED WIRE / CABLES - 12/20(24)KV/ALU/XLPE/CWS/LSZH/1CX150/16	9.000
33	85444920	INSULATED WIRE / CABLES - 0.6/1.0 KV/AB CABLE/4 C X 25 SQ.MM	0.380
34	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3CX70+1CX54.6+1CX16	35.055
35	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3CX35+1CX54.6+1CX16	9.787
36	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AB CABLE/3C X 150 + 70 SQ.MM	0.820
37	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/1C X 240 SQ.MM-FLEX	0.200
38	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC (RV-K)/2C X 1.5	3.246
39	85446030	RUBBER INDULATED WIRE / CABLES - 1.8KVDC/ATC/HEPR/EVA/1CX4-NL	1,508.000
40	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/PVC/FRLS/1C X 6 SQ.MM	0.250
41	85444920	INSULATED WIRE - CABLES - 0.6/1 KV/CU/PVC/FRLS/1C X 25 SQ.MM	2.000
42	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/ALU/PVC/FRLS/1C X 185 SQ.MM	0.800
43	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/NYCY/CU/PVC/PVC/CTS/FR/12CX2.5	0.500
44	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/NYCY/CU/PVC/PVC/CTS/FR/19CX2.5	5.000
45	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AL/XLPE/PVC/SWA/FR/4C X 10 SQMM	15.000
46	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AL/XL/PVC/SSA/FR/4C X 120 SQ.MM	0.500
47	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/AL/XL/PVC/SSA/FR/4CX35/25 SQ.MM	4.500
48	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/NYCY/CU/PVC/PVC/CTS/FR/2CX2.5	0.500
49	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/NYCY/CU/PVC/PVC/CTS/FR/5CX2.5	1.500
50	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/NYCY/CU/PVC/PVC/CTS/FR/7CX2.5	0.500
51	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/SWA/FR-PVC/3C X 2.5	6.500
52	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/SWA/FR/4C X 4 SQ.MM	0.800
53	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/CU/XLPE/PVC/SWA/FR-PVC/3C X 2.5	1.500
		TOTAL	**2,381.27**

Comments 6/81/102

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject: - M/s Sterlite Power Transmission Limited- A.A. No. 0310836042 dated 01.05.2020
Ref: DGFT F. No. 01/81/050/00510/AM21

DGFT (DES-2) may kindly refer to their e-mail dated 13th August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the A.A. may be ratified as per as under:

1. Net weight of export items at Sl.No.1, 4 to 8 may be specified as 12603 Kgs, 8843 Kgs, 6098 Kgs, 1965 Kgs, 3714 Kgs and 2413 Kgs respectively.
2. Quantity of export items at Sl.No.2, 3, 9 to 12 may also be specified as 4 KM, 171 KM, 5 KM, 2 KM, 8 KM and 130 KM respectively in addition to their weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.4 to 8.
4. Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 and 4 to 9.
5. Quantity of import item at Sl.No.2 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.1, 2 and 4 to 8, taking clue form SIONs C-7 & C-1479.
6. Quantity of import item at Sl.No.3 i.e. Zinc may be allowed as 4% weight of steel content in the export item at Sl.No.1, 2 and 4 to 8, taking clue form SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e. Aluminium Alloy Wire Rod may be allowed as 1.01Kgs/Kg content in the export item at Sl.No.2, 3 and 10 to 12.
8. Quantity of import item at Sl.No.5 i.e. Overhead Conductor Grease may be allowed up to 2% of FOB value of export items at Sl.No.4 to 8 put together.

Norms Committee may take a view.

18/08/2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/7/2019-TSW dated 18.08.2020

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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Subject: - M/s Polycab India Limited- A.A. No. 0310837114 dated 09.07.2020.
Reference: - DGFT F. No. 01/81/050/00630/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 7nd August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 16 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Conductor PVC Insulated Cu. Wire Screened with Cu. Tape PVC Sheathed Unarmoured Cable Below 1000 V.**		
1.01	4 Core X 1.5 Sq MM	3000	0.883
1.02	7 Core X 1.5 Sq MM	14000	5.461
1.03	12 Core X 1.5 Sq MM	4000	1.885
1.04	2 Core X 2.5 Sq MM	17380	4.661
1.05	2 Core X 4 Sq MM	1700	0.609
1.06	3 Core X 2.5 Sq MM	9000	2.723
1.07	3 Core X 4 Sq MM	3800	1.562
1.08	3 Core X 10 Sq MM	2650	1.885
1.09	4 Core X 2.5 Sq MM	8000	2.860
1.10	4 Core X 4 Sq MM	1440	0.701
1.11	2 Core X 35 Sq MM	1130	1.245
1.12	3 Core X 25 Sq MM	2850	3.379
1.13	3 Core X 35 Sq MM	1050	1.555
1.14	3 Core X 50 Sq MM	1710	3.416
1.15	3 Core X 95 Sq MM	7060	26.479

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1.16	3 Core X 150 Sq MM	9590	55.963
1.17	4 Core X 50 Sq MM	1560	3.977
1.18	4 Core X 70 Sq MM	970	3.396
1.19	4 Core X 95 Sq MM	1835	8.753
1.20	4 Core X 185 Sq MM	3110	28.043
1.21	3 Core X 1.5 Sq MM	8000	2.227
2	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cable Below 1000 V.**		
2.01	2 Core X 6 Sq MM	800	0.287
2.02	2 Core X 16 Sq MM	3060	1.918
2.03	2 Core X 35 Sq MM	1010	0.934
2.04	2 Core X 25 Sq MM	790	0.572
2.05	3 Core X 2.5 Sq MM	1806	0.300
3	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
3.01	3 Core X 2.5 Sq. MM	9960	3.517
3.02	3 Core X 4 Sq. MM	680	0.293
3.03	3 Core X 10 Sq. MM	12040	8.490
3.04	3 Core X 4 Sq. MM	500	0.223
3.05	4 Core X 2.5 Sq. MM	500	0.188
4	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated CU. Wire Screened with Cu. Tape ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
4.01	2 Core X 120 Sq. MM	1010	3.508
4.02	2 Core X 150 Sq. MM	2500	9.819
4.03	2 Core X 185 Sq. MM	2420	12.389
4.04	2 Core X 240 Sq. MM	2940	19.246

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5	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Wire Screened with CU. Tape PVC Sheathed Unarmoured Cable 6/10 KV {E}**		
5.01	3 Core X 240 MCM	780	6.685
6	**Aluminium Conuctor XLPE Insulated PVC, Nylon, HDPE Sheathed Unarmoured Cable Below 1000 V.**		
6.01	4 Core X 25 Sq. MM	500	0.294
6.02	4 Core X 120 Sq. MM	500	1.094
7	**Copper Conuctor XLPE Insulated PVC, Nylon, HDPE Sheathed Unarmoured Cable Below 1000 V.**		
7.01	13 Core X 2.5 Sq. MM	1400	0.662
7.02	11 Core X 2.5 Sq. MM	1400	0.577
7.03	9 Core X 2.5 Sq. MM	1400	0.474
7.04	7 Core X 2.5 Sq. MM	1700	0.466
7.05	3 Core X 2.5 Sq. MM	3600	0.598
7.06	2 Core X 4 Sq. MM	1050	0.228
7.07	4 Core X 6 Sq. MM	625	0.269
8	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
8.01	1 Core X 70 Sq MM	17000	11.508
9	**XLPE Insulated Aluminium Phase Cond. Twisted Without Messenger Cond. Aerial Bunched Cable Below 1000 V.**		
9.01	2 Core X 16 Sq. MM	140000	18.698
9.02	4 Core X 16 Sq. MM	6500	1.736
10	**XLPE Insulated Aluminium Cond. Twisted Over A Central Al. Alloy Insulated Messenger Cond. Aerial Bunched Cable Below 1000 V.**		
10.01	3 C X 70 Sq. MM + 1 C x 55 Sq. MM	51000	46.451
10.02	3 C X 50 Sq. MM + 1 C x 55 Sq. MM	73000	52.461
10.03	3 C X 35 Sq. MM + 1 C x 55 Sq. MM	48000	28.148

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10.04	3 C X 70 Sq. MM + 1 C x 55 Sq. MM	61500	59.632
11	**Copper Conductor XLPE Insulated ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
11.01	3.5 Core X 50 Sq. MM	500	0.911
11.02	3.5 Core X 95 Sq. MM	600	2.156
11.03	3.5 Core X 120 Sq. MM	800	3.634
11.04	1 Core X 70 Sq. MM	1500	1.233
11.05	5 Core X 4 Sq. MM	500	0.216
11.06	5 Core X 25 Sq. MM	1000	1.590
11.07	5 Core X 35 Sq. MM	1000	2.089
11.08	5 Core X 95 Sq. MM	500	2.620
11.09	5 Core X 185 Sq. MM	500	4.945
11.10	2 Core X 4 Sq. MM	2000	0.580
11.11	2 Core X 10 Sq. MM	500	0.241
11.12	3 Core X 2.5 Sq. MM	2500	0.667
11.13	3 Core X 4 Sq. MM	2800	0.939
11.14	3 Core X 6 Sq. MM	600	0.252
11.15	3 Core X 10 Sq. MM	1800	1.048
11.16	3 Core X 16 Sq. MM	2000	1.551
11.17	4 Core X 2.5 Sq. MM	2500	0.777
11.18	4 Core X 6 Sq. MM	1200	0.604
11.19	4 Core X 10 Sq. MM	800	0.568
11.20	4 Core X 16 Sq. MM	1500	1.439
11.21	2 Core X 4 Sq. MM	2200	0.638
11.22	3 Core X 35 Sq. MM	500	0.641
11.23	3 Core X 50 Sq. MM	1500	2.504
11.24	3 Core X 120 Sq. MM	1600	6.118
11.25	3 Core X 185 Sq. MM	800	4.660
11.26	4 Core X 25 Sq. MM	1500	1.901

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12	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cable Below 1000 V.**		
12.01	3 Core X 4 Sq. MM	500	0.276
12.02	5 Core X 2.5 Sq. MM	500	0.294
13	**Copper Conductor PVC Insulated Overall Shielded PVC Sheathed Unarmoured Instrumentation Cable Below 1000 V.**		
13.01	6 Pair X 1 Sq MM	500	0.232
13.02	8 Pair X 1 Sq MM	500	0.278
14	**Copper Conductor XLPE Insulated Overall Sheilded ZHFR Sheathed Unarmoured Instrumentation Cable Below 1000 V.**		
14.01	7 Core X 1.5 Sq. MM	3000	0.983
14.02	12 Core X 1.5 Sq. MM	1000	0.473
14.03	4 T X 0.75 Sq. MM	1500	0.472
15	**Copper Conductor XLPE Insulated CU. Wire Screened with Cu. Tape ZHFR Sheathed Unarmoured Instrumentaion Cable Below 1000 V.**		
15.01	7 Core X 2.5 Sq. MM	2000	1.071
15.02	4 Core X 4 Sq. MM	5000	2.562
16	**Stranded Round Compacted Tinned Copper Conductor**		
16.01	120 SQ. MM	2500	2.672
16.02	95 SQ. MM	2000	2.138

2. Quantity of import item at Sl.No.1 i.e. Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 5, 7, 8 and 11 to 16.

3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.6, 9 and 10.

4. Quantity of import item at Sl.No.3 i.e. LDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 7, 9 to 12, 14 and 15.

5. Quantity of import item at Sl.No.4 i.e. Bonded Semicon Compound may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.5.

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6. Quantity of import item at Sl.No.5 i.e. Strippable Semicon Compound may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.5.

7. Quantity of import item at Sl.No.6 i.e. PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 5 to 8 and 13.

8. Quantity of import item at Sl.No.7 i.e. PVC Plasticizer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.1, 2, 5 to 8 and 13.

9. Quantity of import item at Sl.No.8 i.e. Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.12.

10. Quantity of import item at Sl.No.9 i.e. Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

11. Quantity of import item at Sl.No.10 i.e. Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 7, 9 to 12, 14 and 15.

12. Quantity of import item at Sl.No.11 i.e. Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 7, 9 to 12, 14 and 15.

13. Quantity of import item at Sl.No.12 i.e. Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 7, 9 to 12, 14 and 15.

14. Quantity of import item at Sl.No.13 i.e. Nylon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.6 and 7.

15. Quantity of import item at Sl.No.14 i.e. HDPE Compund may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.6 and 7.

16. Quantity of import item at Sl.No.15 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

17. Quantity of import item at Sl.No.16 i.e. Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

18. Quantity of import item at Sl.No.17 i.e. Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

19. Quantity of import item at Sl.No.18 i.e. Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

20. Quantity of import item at Sl.No.19 i.e. Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

21. Quantity of import item at Sl.No.20 i.e. Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.3, 4, 11, 12, 14 and 15.

22. Quantity of import item at Sl.No.21 i.e. Glass Mica Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.3 and 4.

23. Quantity of import item at Sl.No.22 i.e. Electrolytic High Conductivity Copper Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 4, 5 and 15.

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24. Quantity of import item at Sl.No.23 i.e. Semiconducting Nylon Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.5.

25. Quantity of import item at Sl.No.24 and 25 may be allowed as per packing policy.

Norms Committee may take a view.

(S.K. Jain) 21-9/20
Development Officer
Tel.23063166
Email- sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO P-47011/112/2020-TSW dated 17 .08.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Havells India Limited -A.A. No.0510391800 dated 29.10.2014
Reference: - DGFT F. No. 01/81/050/469/AM15/DES-2/

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2, 14, 19, 29 & 36 may be allowed as 24627 Nos. , 72558 Nos.,6658 Nos., 5385 Nos., 1175 Nos. & 2256 Nos. respectively inclusive of 2% wastage.
2. Quantities of import items at Sl. No.3 to 7 may be allowed as 48288 Nos., 52576 Nos., 48288 Nos., 71136 Nos. & 50592 Nos. respectively on net to net basis.
3. Quantities of import items at Sl. No. 8, 13, 18, 24 & 35 may be allowed as 1.02 Kgs./ Kg. content in the export products.
4. Quantities of import items at Sl. No. 9 & 28 may be allowed as 1.02 mtr./mtr. content in the export products.
5. Quantities of import items at Sl. No.10, 11 & 12 may be allowed as 30432 Nos., 13348 Nos.& 60864 Nos. respectively on net to net basis.
6. Quantities of import items at Sl. No.15 to 17 may be allowed as 13056 Nos.,13056 Nos. & 13056 Nos. respectively on net to net basis.
7. Quantities of import items at Sl. No.20 to 23 may be allowed as 14976 Nos., 75Nos.,14976 Nos. & 14976 Nos. respectively on net to net basis.
8. Quantities of import items at Sl. No.25, 26 & 27 may be allowed as 5280Nos., 36192 Nos. & 72384Nos. respectively on net to net basis.
9. Quantities of import items at Sl. No.30 to 34 may be allowed as 2304Nos., 2304 Nos.,4512Nos. , 9024 Nos. & 9024 Nos.Nos. respectively on net to net basis.
10. Quantity of import item at Sl. No.37 may be allowed as 2208 Nos. on net to net basis.
11. Quantity of import item at Sl. No.38 may be allowed as 1.02 Ltr./ltr. content in the export products.

Norms Committee may take a view.

22-5-2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/309/2019-TSW dated 22.05.2020

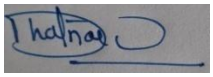
Government of India
Director General of Foreign Trade

CASE No: R8

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 5610004970 dated 18.08.2016 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/300/AM-17/DES-II/32 dated 24.10.2019 whereby the requisite information received from M/s National Steel & Agro Industries Limited; Indore regarding amendment of export quantity of 331.481 MT of PPGI and 4016 MT of GPGC in place of 5000 MT of PPGI in the above mentioned Advance Authorization due to adverse market condition.

It may be noted that the export product GPGI is covered under SION C 473 of Handbook of Procedures Vol-II and PPGI PNo 33 (RE: 2012)/2009-2014 dated 30.11.2012. The quantity of inputs have been calculated as per Engineering Table given in HBP Vol-II and Tables in PN No 33 (RE: 2012)/2009-2014 dated 30.11.2012. The quantity of items of import to be allowed under the aforesaid AA for aforesaid amended export products has been calculated on per tonne of export product. The Excel sheets enclosed herewith for consideration of the NORMS Committee.



(TC(SKB)
16.08.2020

Encl: as above

1. Shri Shobit Gupta
Dy DGFT, NC-II

2. Shri Amit Kumar
AD, NC-II

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product					
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Picklin g Oil (Kg)	Steel Strapping (Kg)
1	5610004970 dated 18.08.2016	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheetsof relevent grade having thickness 0.13 to 0.56 mm and zinc coating 60 -120 gms/m^2.	**4016.722**								
			124.640	0.13	80	80.2	1,028.4	1.25	0.35	0.45	2.00
			248.706	0.14	60	53.0	1,058.7	1.25	0.35	0.45	2.00
			40.128	0.16	60	46.4	1,066.2	1.25	0.35	0.45	2.00
			2033.391	0.18	60	41.2	1,071.9	1.25	0.35	0.45	2.00
			52.006	0.18	70	57.8	1,053.4	1.25	0.35	0.45	2.00
			1083.220	0.18	80	57.8	1,053.4	1.25	0.35	0.45	2.00
			74.728	0.26	60	26.4	1,088.4	1.25	0.35	0.45	2.00
			76.192	0.28	120	58.4	1,052.7	1.25	0.35	0.45	2.00
			138.605	0.36	60	19.5	1,096.2	1.25	0.35	0.45	2.00
			42.806	0.40	60	19.5	1,096.2	1.25	0.35	0.45	2.00
			102.300	0.56	90	23.0	1,092.3	1.25	0.35	0.45	2.00

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product											
						Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (MT)	Zinc in ingot form (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Picklin g Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)	Guard Film (Kg)	Applicator Rolls (Kg)	Paint Primer (litre)	Paint Backer (litre)	Paint Top Coat (litre)
1	5610004970 dated 18.08.2016	Cold Rolled Galvanised Colour Coated Alloy Steel Sheets/ Hoops & Strips/ Wide Coils (Plain/ Corrugated) having coating thickness of Primer 4-10 Micron, Backer 4-14 Micron and Top	**331.4810**														
			102.2980	0.250	80	1019.057	55.30	1.25	0.35	0.45	2.00	5.00	23.15	0.13	13.220	15.935	28.329
			103.7090	0.340	60	1064.783	23.82	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			100.2660	0.430	100	1062.435	31.04	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.407	8.928	15.872
			25.2080	1.200	80	1100.783	8.78	1.25	0.35	0.45	2.00	5.00	4.58	0.13	2.615	3.152	5.604